BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 725 OF 2023

IN THE MATTER OF:

Baliram Singh Applicant

Vs

Wallop Brewing Private Limited & Ors. Respondent(s)

Index

Sr. No	Particulars	Page No.
1	**Inspection Report of Joint Committee** in compliance of Hon'ble NGT order dated 18.12.2023, Baliram Singh Vs Wallop Brewing Private Limited & Ors.	
2	**Annexure-1**: Copy of the Hon'ble NGT order dated 18.12.2023, Baliram Singh Vs Wallop Brewing Private Limited & Ors.	
3	**Annexure-2**: Copy of the certificate of incorporation dated 11.11.2021 of Wallop Brewing Pvt. Ltd. and its name change from Income Tax Department.	
4	**Annexure-3**: Copy of the Consent to Establish (CTE) and Consent to Operate (CTO) issued by UPPCB and acceptance of the name change by the UPPCB	
5	**Annexure-4**: Copy of the Show Cause Notice issued by UPPCB to M/s Wallop Brewing Company and Joint Committee Report constituted by the DM in pursuance of the Public Grievances.	
6	**Annexure-5**: Copy of the NOC of first borewell from SGWD, logbook record of borewells and application for the second borewell by the industry.	
7	**Annexure-6**: Copy of the production details of the Beer.	
8	**Annexure-7**: Copy of the NOC for bottling of Beer from Excise Department	

9	**Annexure-8**: Copy of the design details of the rain harvesting system and verification of compliance status from SGWD	
10	**Annexure-9**: Copy of the letter dated 27.10.2023 issued by Kashi Wildlife Division, Ramnagar regarding the distances from Wildlife Sanctuary/Eco sensitive zone.	
11	**Annexure-10**: Copy of the letter dated 15.02.2024 issued by Kashi Wildlife Division, Ramnagar to CPCB regarding the information on death of Wildlife Animals.	

Kamlesh Singh
Scientist E
Central Pollution Control Board
Delhi-110032

Dated: 26.02.2024
Place: Delhi

Inspection Report

On

O. A. No. 725 Of 2023

In the matter of "Baliram Singh Vs Wallop Brewing Private Limited & Ors."

1.0 Background:

Hon'ble NGT, Principal Bench, New Delhi has passed order on dated 18.12.2023 for joint inspection of M/s Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, U.P. in the matter of Baliram Singh Vs Wallop Brewing Private Limited & Ors. (O. A. No. 725 of 2023). The relevant portion of the order is as below:

"...6. It is also stated that on account of the functioning of the unit in violation of the conditions of the Consent orders, wildlife animals protected under Water Protection Act, 1972 are sustaining injuries and also causing death. It has been reported on various occasions after establishment of respondent no. 1 unit that certain leopards have died and for this Company's functioning is responsible, who is manufacturing beer by using ground water as also surface water, in an illegal manner, and contaminating the same.

7. In our view, the issue raised in the matter, particularly if the fact is correct that the industrial unit is situated within the prohibited area i.e. 300 mtrs from the boundary of the Wildlife Sanctuary, then it is a serious aspect and it do give rise to a substantial question relating to environment arising due to implementation of Scheduled Enactments under NGT Act, 2010. However, before taking any further action in the matter, we find it appropriate to obtain a factual report by constituting a joint Committee comprising: -

i. Chief Wildlife Warden, Uttar Pradesh, Lucknow
ii. State Pollution Control Board
iii. Central Pollution Control Board
iv. District Magistrate, Sonebhadra

8. CPCB shall be the nodal agency for coordination and compliance.

9. The joint Committee shall examine the matter, visit the site, collect relevant information along with relevant material and submit a factual report within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

*11. List this matter on **27.02.2024**. ..."*

Copy of reference NGT order is annexed as **Annexure-1**.

2.0 Scope of work: Incompliance of the Hon'ble NGT order the following activities required to be carryout and factual status to be furnished.

1. Site visit as per direction dated 18.12.2023 of Hon'ble NGT .
2. Collect the information on the following: -
    A. On Ambiguity in the matter related to obtaining the Consent to Establish by unit.
    B. On Verification of violation of the consent conditions of the Consent issued by SPCB, wildlife animals protected under Wild Life Protection Act, 1972 and distance from the industry to Chandraprabha Wild Life Sanctuary.
    C. On Factual status of death of wild animals i.e., Leopards
    D. On Status of illegal use of groundwater and surface water and its contamination by unit.

2.1. Site Visit: -

In consideration of the above, joint inspection of M/s Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, U.P., for verification of the distance of the unit from Eco-Sensitive Zone of Chandraprabha Wildlife Sanctuary, Reserve Forest and illegal discharge from the unit, was carried out on 05.02.2024 by the Joint Committee comprising of following officials.

1. Sh. Umesh Kumar Gupta, Regional Officer Representative of UPPCB, RO Sonebhadra
2. Sh. Dilip Srivastava, DFO, Representative of Wildlife RO, Ram Nagar
3. Dr. D. K. Soni, Regional Director Representative of CPCB, Regional Directorate, Lucknow
4. Representative of District Magistrate, Sonebhadra, visited next day.

M/s Wallop Brewing Private Limited Village Gulrahwa, Lohra, District Sonebhadra, U.P. was found closed during visit.

The salient, observations and recommendations based on the inspection of each division are as under.

2. Collection of information on ambiguity in the matter related to obtaining of the Consent to Establish (CTE) by unit and compliance of consent conditions: -

A. M/s Wallop Brewing Private Limited: -

I. M/s Wallop Brewing Company was incorporated in year 2020 and unit has changed its name on 11.11.2021 from M/s Wallop Brewing company to M/s Wallop Brewing Private Limited. Registration certificate attached as **Annexure-2** for reference**.**

II. UPPCB has granted CTE to **M/s Wallop Brewing Company** on 19.08.2021 whereas Consent to operate (CTO) was granted to **M/s Wallop Brewing Company** on dated 05.08.2022 to produce 4800 Kilo Liter/Annum Beer which was valid up to 31.07.2023. The unit got renewal of their CTO from 11.10.2023 to 31.07.2024. CTO attached as **Annexure-3**.

III. The unit has requested to change its name from M/s Wallop Brewing Company to M/s Wallop Brewing Private Limited vide letter dated 22.08.2022 and UPPCB has accepted the request for change in name of the unit vide letter dated 08.09.2022 regarding applicability of the CTO.

IV. In due consideration of public complaint against the unit M/s Wallop Brewing Private Limited, DM, Sonbhadra has constituted committee comprising members from UPPCB, State Ground Water Department, Mirzapur and Divisional Forest Officer, Mirzapur vide letter no. 585(1-3/P.A.D.M/C जांच /2023) dated 06.09.2023. Joint Committee visited the industry on 09.10.2023. Based on the observation and recommendation made by the three-member committee, UPPCB, Lucknow has issued the show cause notice to the industry on 12.02.2024 **(Annexure 4**), with respect to rain water harvesting, registration of the well, distance from Eco Sensitive Zone, applicability of Environmental Clearance, operation of industry without valid consent under Water and Air Act.

V. M/s Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, U.P. (referred as 'Unit') was found non-operational during visit due to Low-demand of its product. Operational status of the unit not being intimated to the UPPCB.

Photo -01: M/s Wallop Brewing Private Limited found Non-operational during Visit

VI. The unit has two borewell. The unit has obtained NOC for one borewell from SGWD which is valid from 02.03.2023 to 01.03.2028 for extraction of 45 m^3/day, and unit has applied for the NOC for second borewell to SGWB on 13.09.2023. The unit is meeting its fresh water requirement for the production through the Borewell and logbook for the same is maintained. The unit has used approximate @15.968 m3/day fresh water during 19.10.2023 to 04.02.2024, as per the logbook maintained by the unit. NOC and logbooks are attached as **Annexure-5**.

VII. As per the logbook the unit has produced 2764 KL Beer during 01.10.2023 to 04.02.2024. Copy of logbooks are attached as **Annexure-6** for reference.

VIII. The unit has ETP for the treatment of effluent generated from the industry. The unit is using its treated effluent in floor cleaning and gardening. The unit has established Effluent Treatment Plant (ETP) with capacity 40 KLD, which comprises of following:

a. Bar and Screen Chamber
b. Oil and Grease Trap Chamber
c. Neutralization Tank
d. Flash Mixing Tank
e. Flocculator
f. Primary Tube Settler
g. UASBR
h. Extended Aeration Tank

i. Secondary Tube Settler
j. Pressure sand filter
k. Activated Carbon Filter
l. Sludge Drying Beds

Photo -02: Effluent Treatment Plant of the Unit

During inspection, ETP was found operational. Samples collected from Equalization Tank (Inlet of ETP) and Outlet of ETP. Analysis results are presented below:

Sampling location	Parameters*				
	pH	SS	TDS	BOD	COD
Inlet of ETP	7.86	138	576	42	210
Outlet of ETP	7.79	74	336	16	68
Discharge Standards^	**5.5-9**	**100**	**--**	**100**	**---**
** All the parameters are in mg/l except pH* *^Standards as per EPA 1986. (For disposal on land or for irrigation)*					

IX. It is evident from the result that ETP is complying with discharge standard as per EPA 1986. (For disposal on land or for irrigation as per consent conditions).

X. The Joint Committee observed that the unit has valid (02.03.2023 to 01.03.2028) NOC from SGWD for extraction of 45 m^3/day to meet out its fresh water requirement through the Borewell and logbook for the same has maintained for manufacturing beer. Unit has started its production since March 26, 2023. Letter from excise department for the production of the Beer is attached as **annexure-7** for reference.

XI. No surface water being used by the unit for the production of the Beer as per the available documents in the unit.

XII. The unit has installed six rain water harvesting pit for the groundwater recharge, which was found in order as per design parameter. The same is verified by the State Ground Water Board. Design details of rain water harvesting system and verification of compliance status from SGWB are Annexed as **Annexure-8** for reference.

XIII. The unit does not have the valid authorization under Hazardous and other Wastes (Management & transboundary Movement) Rules, 2016 for handling of Hazardous waste category 5.2 (wastes or residues containing oils) and 35.3 (Chemical sludge from waste water treatment).

XIV. The unit has not developed green belt as per the consent condition around the periphery of the unit in 03 rows and at least 33 % total land area.

XV. The unit does not have proper management plan for utilisation of treated wastewater of ETP during low/no demand period to maintain Zero liquid discharge (ZLD) as per the consent condition.

XVI. The unit has not installed Online Continuous Effluent Monitoring System (OCEMS) at outlet of ETP.

XVII. The unit has not installed environmental data display board at the main gate as per Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ Petition (C) no. 657/1995 (Research Foundation for Science, Technology and Natural Resources Policy vs Union of India & Ors.).

XVIII. The RO, UPPCB, Sonbhadra recommended to impose environmental compensation (EC) Rs. 2,25,000/-, for operating the industry without having valid consent during the period of 01.08.2023 to 05.09.2023.

Photo -03: Rain water harvesting pits

XIX. The unit has two LPG fire boiler for the meeting its utilities requirement and three D.G. set for the power backup with capacity of 2x250 KVA and 1x82 KVA with acoustic enclosers.

Photo -04: Gas Boiler and DG Sets

B. On Verification of violation of the wildlife animals protected under Wild Life Protection Act, 1972 and distance from the industry to Chandraprabha Wild Life Sanctuary.

Chandraprabha Wildlife Sanctuary:

I. Chandraprabha Wildlife Sanctuary is situated in District Sonebhadra, U.P.

II. Kashi Wildlife, Division, Ramnagar, Varanasi has informed vide letter no. 1964/31/bando dated 27.10.2023 that Unit -M/s wallop Brewing Private Limited is situated on west side of the Chandraprabha Wildlife Sanctuary. (letter is attached as **annexure-9**)

A. The Unit is 162 meters away from the Forest Reserve pillar no. RF162/1.

B. The unit is 1820 meters away from the Eco-sensitive zone of the Chandraprabha Wildlife Sanctuary.

C. The unit is 2825 meters away from the boundary of Sanctuary of Chandraprabha Wildlife Sanctuary.

A. Photo of Pillar no. RF162/1

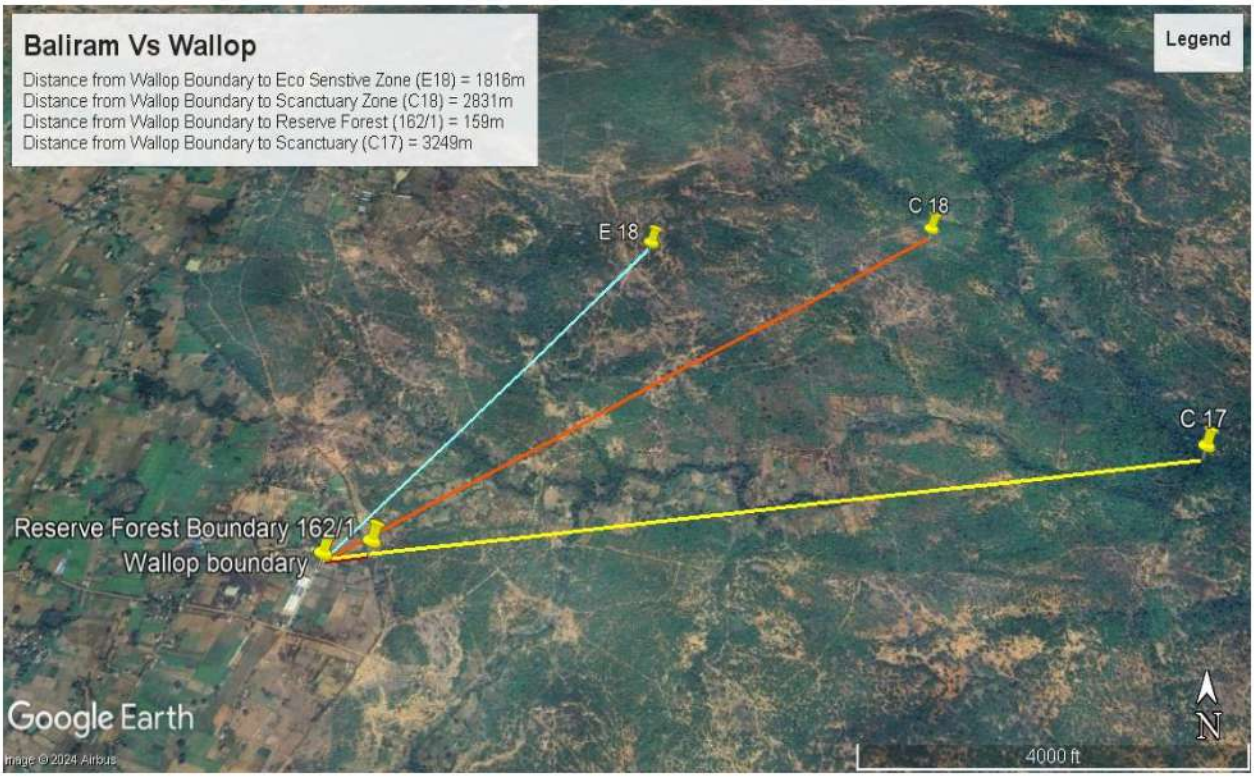
B. Photo of Eco-sensitive zone Pillar No E18

C. Photo of Chandraprabha Sanctuary Pillar No C17

D. Photo of Chandraprabha Sanctuary Pillar No C18

Photo -05: Physical verification of the distance from unit to various zone of Sanctuary

III. The Joint Committee has visited the all the concerned locations and verified the distance of the above said places. The map indicating Forest Reserve, Eco-sensitive Zone and different point of Chandraprabha Wildlife Sanctuary as indicated in Google Image 1.



Google Image -1 Google image regarding distance verification

IV. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Private Limited to reserve forest pillar no 162/1 is Approx 159 m.

V. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Private Limited to Eco Sensitive Zone pillar No. E18 is Approx 1816 m.

VI. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Privat Limited to Sanctuary Zone pillar No. C18 is Approx 2831m.

VII. The Joint Committee has found the distance from the boundary wall of M/s Wallop Brewing Privat Limited to Sanctuary Zone pillar No. C17 is Approx 3249 m.

VIII. In consideration of above facts, the statement furnished by the complainant i.e. the industrial unit is situated within the prohibited area i.e. 300 m from the boundary of the Wildlife Sanctuary is not correct. The unit is located at a distance of Approx 1816 m from the Eco-sensitive Zone (**Annexure-8** for reference). As per The Gazette of India extraordinary part II-section-3-sub-section-II- New Delhi, January 8, 2019, 1 Km from the surrounding area from the boundary of Chandraprabha Wildlife Sanctuary has been declared as Eco-sensitive Zone of the Chandraprabha Wildlife Sanctuary.

C. On Factual status of death of wild animals i.e., Leopards (Impact on Wildlife Animals): -

a. Kashi Wildlife, Division, Ramnagar, Varanasi has informed vide letter dated 15.02.2024 that one leopard was found injured on 01.01.2019/02.01.2019 in Jay Mohini Range in compartment no. 17 which was sent to Kanpur for medical treatment. During the medical treatment the leopard was died. The FIR has been filed by the Forest Officers regarding the hunting of leopard. It is informed that there is no any leopard was found dead last five years. Copy of letter is attached as **Annexure-10**.

b. Kashi Wildlife, Division, Ramnagar, Varanasi has informed that there is no any information regarding the death of leopards or any other wild animals due to any commercial activity.

c. The Joint Committee has interacted with the local villagers i.e. Sh. Raj Kumar S/o Sukhku Village Badalpur Tehsil-Navgarh, District Chandauli and Sh. Raj Nath S/o Panna, Jai Mohini Posta Tehsil Navgarh, District Chandauli they informed that there is no any causality of wildlife animals notice by them in the past five years.

D. On Status of illegal use of groundwater and surface water and its contamination by unit

1. Status on illegal use of Surface water and its contamination.

As per the information made available by the unit and site visit, the use of surface water in the process has not been observed. During the visit around the boundary wall and surrounding area no discharge of untreated wastewater observed by the Joint Committee. Same has been verified by the google image (**Google Image -2**) of the area concerned.

Photo-06: Image around the industry

Google Image -2 Google image surrounding of industry

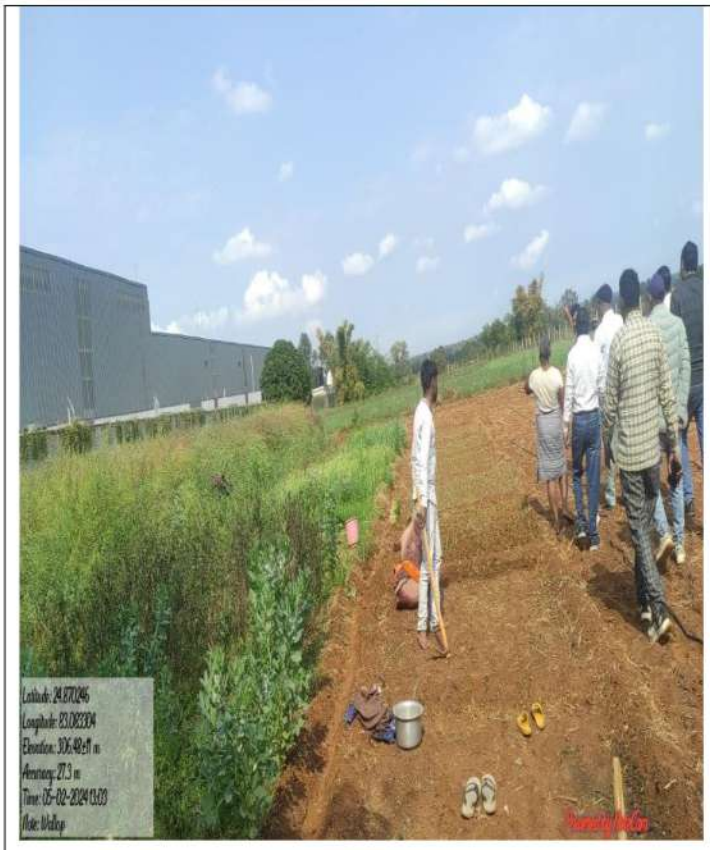


Photo -07: Agriculture land around the industry

Seasonal Natural drainage i.e. Posta Nala found traversing in Eco Sensitive Zone to Chandraprabha Sanctuary through the reserve forest. During inspection, no effluent observed meeting into Posta Nala from the unit in question. Natural seasonal drain was found meagrely flowing. Sample from Posta Nala collected near the Boundary of the Chandraprabha Sanctuary to ascertain issue raised by complainant. Analysis results are presented below:

Parameters	1- Posta Nala	2-Natural Seasonal Drain	General Discharge Standard (EPA 1986)
pH	7.51	7.80	5.5-9.0
Colour	10	10	--
Conductivity	294	256	--
Turbidity	7.4	5.2	--
SS	28	24	100
TDS	240	168	2100

Total Solids	268	192	--
Dissolved Oxygen	7.9	8.0	--
COD	10	8.4	250
BOD	2.9	2.6	30

**All values are in mg/l except pH, Conductivity-µmho/cm, colour in Hazen*

2. Status on Groundwater and its contamination:

I. During visit to unit and its surrounding area, no evidence of discharge of treated or untreated effluent observed by the Joint Committee. Groundwater sample (Borewell Near Boundary wall of unit, 24.870036, 83.083651 and Handpump near primary school Gulrahawa 24.870624, 83.081726) has been collected and got analysed for relevant parameters to substantiate the visual observations.

Parameters	**Borewell Near Boundary wall of unit**	**Handpump near primary school**	**IS 10500:2012 Acceptable Limit**
pH	6.76	6.96	6.5-8.5
Colour	5	5	5
SS	166	134	--
TDS	190	126	500
TSS	356	260	--
COD	BDL	BDL	--

**All values are in mg/l except pH, colour in Hazen*

The analysis report does not indicate contamination in the groundwater.

Handpump Near the School	Borewell near the boundary wall

Photo 08: - Ground Water Sample collection point

Recommendations

1. The unit should install environmental data display board at the main gate as per Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ Petition (C) no. 657/1995 (Research Foundation for Science, Technology and Natural Resources Policy vs Union of India & Ors.)
2. The unit requires to developed green belt as per the consent condition around the periphery of the unit in 03 rows and at least 33 % total land area.
3. The unit should obtain NOC for second borewell from State Ground Water Department (SGWD) for extraction of fresh water.
4. The unit should get registered their borewell in prescribed format from 1(A) within 90 days from date issue of NOC as mentioned in NOC issued by SGWD.

5. The unit should have proper management plan for utilisation of treated wastewater during low/no demand period and maintained the Zero liquid discharge (ZLD) as per the consent condition.
6. The unit should install Online Continuous Effluent Monitoring System (OCEMS) at outlet of ETP.
7. The unit should obtain the valid authorization under Hazardous and other Wastes (Management & transboundary Movement) Rules, 2016 for handling of Hazardous waste.
8. As per consent conditions unit is required to intimate to the concerned Regional Officer of the UPPCB for their operational/ production details on regular basis.
9. The UPPCB should impose Environmental Compensation (EC) Rs. 2,25,000/ as recommended by RO, UPPCB, Sonbhadra for operating the industry without having valid consent during the period of 01.08.2023 to 05.09.2023.
10. The unit should ensure the compliance of the other consent conditions and direction issued by SPCB as well as State Ground Water Department (SGWD).

Inspection Team:

Dr. D. K. Soni,
Regional Directorate,
CPCB RD Lucknow

23/02/2024
Sh. Umesh Kumar Gupta,
Regional Officer,
UPPCB RO, Sonebhadra

23.2.24.
Sh. Dilip Srivastava,
DFO, Varanasi

Sh. Chandra Vijay Singh,
District Magistrate, Sonebhadra

Annexure 1

Item No. 03 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 725/2023

Baliram Singh Applicant

Versus

Wallop Brewing Private Limited & Ors. Respondent(s)

Date of hearing: 18.12.2023

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Avinish Kr. Saurabh, Mr. Ashish Chaubey, Mr. Abhinav Anand & Mr. Gyan Prakash, Advs. for Applicant (Through VC)

ORDER

1. Heard Counsel for the Applicant.

2. This Original Application has been filed under Section 14,15,16,17 and 18 (1) of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**'). When questioned as to how the original application can be filed under Section 16 which provides for Appeals from various orders, Learned Counsel for the applicant, at the outset, tendered apology and stated that the application may be treated under Section 14 and 15 of NGT Act, 2010 and he may be excused for mentioning other in relevant provisions for filing this Original Application. We proceed accordingly.

3. The grievance raised in this application is that Respondent 1 i.e. Wallop Brewing Private Limited, Village Gulrahwa, Lohra, District Sonebhadra, State of Uttar Pradesh has been granted a Consent to Operate by Uttar Pradesh State Pollution Control Board vide letter dated 05.08.2022 under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as '**Water Act, 1974**') and Air

(Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as '**Air Act, 1981**') permitting functioning of the industrial unit of respondent no. 1 for the period from 05.08.2022 to 31.07.2023.

4. Prior thereto, Consent to Establish new unit was granted vide letter dated 19.08.2021 by UPPCB under the provisions of Water Act, 1974 and Air Act, 1981.

5. Learned Counsel for the applicant pointed out that Wallop Brewing Private Limited is a company registered with the Registrar of Companies, UP (Kanpur) vide CIN No. U15400UP2021PTC155293 and date of incorporation is 11.11.2021. The Consent to Establish order dated 19.08.2021 and Consent to Operate and Authorization i.e. Consolidated Consent and Authorization dated 05.08.2022 was in the name of Wallop Brewing Company. It is submitted that the company was registered after more than two months from the date when Consent to Establish was issued and that too to another company and not to respondent 1. He further contented that the unit of respondent 1 is situated within prohibited area of Chandraprabha Wildlife Sanctuary and it is just at 300 mtrs. from the boundary of the said Sanctuary. It is said that the said establishment/industry within 1 km from the boundary of the Sanctuary is contrary to the directions issued by Supreme Court in *T.N. Godavarman Thirumulpad, in Re vs. Union of India & Ors., (2022)10SCC544* dated 03.06.2022 and 2023 SCC OnLine SC 504 dated 26.04.2023.

6. It is also stated that on account of the functioning of the unit in violation of the conditions of the Consent orders, wildlife animals protected under Water Protection Act, 1972 are sustaining injuries and also causing death. It has been reported on various occasions after

establishment of respondent no. 1 unit that certain leopards have died and for this Company's functioning is responsible, who is manufacturing beer by using ground water as also surface water, in an illegal manner, and contaminating the same.

7. In our view, the issue raised in the matter, particularly if the fact is correct that the industrial unit is situated within the prohibited area i.e. 300 mtrs from the boundary of the Wildlife Sanctuary, then it is a serious aspect and it do give rise to a substantial question relating to environment arising due to implementation of Scheduled Enactments under NGT Act, 2010. However, before taking any further action in the matter, we find it appropriate to obtain a factual report by constituting a joint Committee comprising:-

i. Chief Wildlife Warden, Uttar Pradesh, Lucknow
ii. State Pollution Control Board
iii. Central Pollution Control Board
iv. District Magistrate, Sonebhadra

8. CPCB shall be the nodal agency for coordination and compliance.

9. The joint Committee shall examine the matter, visit the site, collect relevant information along with relevant material and submit a factual report within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

10. A copy of this order be forwarded to Chief Wildlife Warden, UP, SPCB, CPCB and District Magistrate, Sonebhadra by e-mail for compliance.

11. List this matter on 27.02.2024.

Sudhir Agarwal, JM

December 18, 2023
Original Application No. 725/2023
SN

Annexure 2

उत्तर प्रदेश UTTAR PRADESH

AG 191858

DEED OF PARTNERSHIP

THIS DEED OF PARTNERSHIP made this on the 1st day of April, 2020 BETWEEN:

1. SMT. SUBINA CHOPRA (PAN ADQPC6270M) Subina Chopra
   D/o Sri D. P. Manchanda,
   R/o B-20/41-F, Bhelupura,
   VARANASI - 221005 (here-in-after called).....First Party

2. SRI VEDANT CHOPRA (PAN BPKPC6745Q) Vedant
   S/o Sri Vineet Chopra,
   R/o B-20/41-F, Bhelupura,
   VARANASI – 221005 (here-in-after called).....Second Party

Which terms shall bind the parties to these presents, their respective legal heirs, assignees and/or any person claiming through or under them.

AND WHEREAS both the parties mutually agreed upon and decided to carry on business of Partnership according to the terms and conditions for running the partnership business are reduced into writing, the parties hereto, out of their free will and accord, without any undue influence or coercion, execute this deed of partnership and mutually covenant as under:

NOTARY Reeta Devi Varanasi Distt. (U.P.) Regn. No. 4969

Subina Chopra Vedant

Contd. 2

1156/

क्रमांक .....

स्टाम्प विक्रय की तिथि ... ./../...-2070

स्टाम्प क्रय करने का प्रयोजन..... बेचान मोयसात बंधकनामा

स्टाम्प क्रेता का नाम व पूरा पता.....

स्टाम्प की धनराशि.....800/

पन्नालाल

पन्नालाल स्टाम्प विक्रेता
कलेक्ट्री कचहरी-वाराणसी
ला० नं०-183/1/110/60

उत्तर प्रदेश UTTAR PRADESH

FK 696987

HENCE THIS INDENTURE WITNESSETH AS UNDER:

1. That the Partnership is and shall be deemed to have continued with effect from this the 1st day of April, 2020

2. That the name and style of the Partnership Business is and shall be "M/S Wallop Brewing Company" unless changed by mutual consent of the parties.

3. That the head office of the Partnership Business is and shall be at "B-20/41-B, Bhelupura, Varanasi - 221005." The parties may shift the Head Office or may open branch or branches whenever necessary with mutual consent.

4. That the Business of the Partnership shall be of manufacturing, bottling and trading of beer etc., and other products of related items. The parties may go for new line of activities or businesses as mutually agreed upon between them from time to time.

5. That the Capital of the partnership is and shall be contributed by the parties with mutual consent by agreed upon share.

Contd. 3

NOTARY Reeta Devi Varanasi Distt. (U.P.) Regn. No. 4869 GOVT. OF INDIA

Sulina Chopra

Vedant

11562

क्रमांक .....

स्टाम्प विक्रय की तिथि ...21/January/2020

स्टाम्प क्रय करने का प्रयोजन.....

स्टाम्प क्रेता का नाम व पूरा पता.....

स्टाम्प की धनराशि .....

वेदान्त गोपाल गोयल

पन्नालाल स्टाम्प विक्रेता
कलेक्ट्री कचहरी-वाराणसी
ला० सं०-183/1/110/60

उत्तर प्रदेश UTTAR PRADESH FK 729233

The parties agreed that interest shall be paid by the firm @ 12% per annum on Credit Balance in Capital account of the Parties. It is also decided amongst the parties that Interest shall be calculated on Opening Balance of the Capital account for the sake of convenience. Further decided amongst the parties that, in case the Profit before allowing the Interest on Capital is not sufficient to pay the interest as above, the whole of such profit is divided amongst the parties as Interest on Capital calculated as per ratio of their' Capital.

Further decided amongst the parties that if in any financial year, the firm suffer losses, before allowing such interest, No Interest shall be paid to Partners.

6. That Both the Parties shall be working partner and shall get remuneration. The remuneration to Partners shall be restricted as per the provisions containing u/s 40 (b) of the Income Tax Act (or any such limiting provisions of the Income Tax Act from time to time). The remuneration calculated as per the above limit shall be distributed amongst the parties in their profit sharing ratio.

It is also decided amongst the parties that if in any financial year the firm suffer losses before allowing such remuneration, No Remuneration shall be paid to Partners.

It is further decided amongst the parties that, in case the Profit before allowing such remuneration, is less than Rs. 1,50,000.00, the whole of such profit is paid as remuneration to the partners in proportionate to their profit sharing ratio.

The Parties may change the rate of Interest on Capital or the Amount of remuneration payable to Partners, with mutual consent from time to time.

Contd. 4

Vedant

Subhra Chopra

4V-3-71-2568

क्रमांक .....

स्टाम्प विक्रय की तिथि.....

स्टाम्प क्रय करने का प्रयोजन.....

स्टाम्प क्रेता का नाम व पूरा पता.....

स्टाम्प की धनराशि.....

स्टाम्प विक्रेता का नाम - सतीश कुमार पाल

लाइसेन्स नम्बर 321/01-01-2013

लाईसेन्स की अवधि 20.....

अधिकृत विक्रय करने - उप निबन्धक कार्यालय

का स्थान व पूरा पता - गंगापुर-वाराणसी

उत्तर प्रदेश UTTAR PRADESH

FK 729232

8. After defraying all the expenses from Profit and allowing the Interest on Capital and Remuneration to Partners, the parties shall distribute Profit or bear the Loss in the following proportion:

I. Smt. Subina Chopra	50%
II. Sri Vedant Chopra	50%

9. The Partnership Business may take loan or deposit from Individuals, Firms, Banks, Financial Institutions and other sources on Interest or otherwise for the purpose of Business by mutual consents of the parties.

The firm shall pay Interest, Rent, Commission or other expenses to persons or Partners, for the assets of the partners, used for Partnership Business.

10. That the duration of Partnership is and shall be "AT WILL".

11. That the accounts of the partnership firm shall be maintained in regular course of business and shall be closed at 31st of March, every year.

12. That no party shall transfer, assign, mortgage or sell his share in the Partnership Business without the prior consent of all the parties.

13. That the Bank account of the Partnership Business shall be operated by Both the parties jointly or by any one of the Party as mutually decided by them or by any person authorized by them.

14. That in any case, the Goodwill of the firm shall always be treated as NIL.

Contd. 5

Subina Chopra

Vedant

9-2-2023 2963

क्रमांक .....

स्टाम्प विक्रय की तिथि.....

स्टाम्प क्रय करने का प्रयोजन.....

स्टाम्प क्रेता का नाम व पूरा पता.....

स्टाम्प की धनराशि.....

स्टाम्प विक्रेता का नाम - सतीश कुमार पाल

लाइसेन्स नम्बर - 321/01-01-2013

लाइसेन्स की अवधि - 20.....

अधिकृत विक्रय करने - उप निबन्धक कार्यालय

स्थान व पूरा पता - गंगापुर-वाराणसी

उत्तर प्रदेश UTTAR PRADESH AG 188637

15. That the Parties with mutual consent may agree to induct any other Partner or Partners in the firm.

16. That in case a party wants to retire from the firm, he/she shall give not less than 1 month notice of his intention to do so in advance. The firm shall not dissolve in case of retirement or any other reason and the remaining partner/partners shall carry out the business of the firm.

17. That the parties may change, vary, modify or delete any of the aforesaid clause or clauses of this Deed with mutual consent.

18. That in all matters not specified herein, the parties shall be governed with the provisions of the Indian Partnership Act, 1932 and the rules framed there under from time to time.

IN WITNESS WHEROF the parties hereto have here into set their respective hands the day and month of the year first hereinabove written.

WITNESSES:

Debabrata Das.
228/161, Pandey Haveli, Varanasi.

Subina Chopra
(Subina Chopra)
First Party

Swami Madhvendra Mishra
B 26/61A Nawabganj, Varanasi

Vedant
(Vedant Chopra)
Second Party

SWORN & VERIFIED BEFORE ME

NOTARY Reeta Devi Varanasi Distt. (U.P.) Regn. No. 4969

REETA DEVI, Advocate
NOTARY Govt. Of India
Regn. No. 4969, Varanasi

9V-3-2020 2662

क्रमांक .....

स्टाम्प विक्रय की तिथि.....

क्रय करने का प्रयोजन..... वादी के पक्ष में Ao

क्रेता का नाम व पूरा पता..... कोर्ट

स्टाम्प की धनराशि..... 500

स्टाम्प विक्रेता का नाम – सतीश कुमार पाल

लाईसेन्स नम्बर – 321/01-01-2013

लाईसेन्स की अवधि – 20.....

अधिकृत विक्रय करने – उप निबन्धक कार्यालय

का स्थान व पूरा पता – सिगरा-वाराणसी

सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 and sub-section (1) of section 8 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

I hereby certify that WALLOP BREWING PRIVATE LIMITED is incorporated on this Eleventh day of November Two thousand twenty-one under the Companies Act, 2013 (18 of 2013) and that the company is limited by shares.

The Corporate Identity Number of the company is U15400UP2021PTC155293.

The Permanent Account Number (PAN) of the company is **AADCW1105A** *

The Tax Deduction and Collection Account Number (TAN) of the company is **ALDW00322A** *

Given under my hand at Manesar this Eleventh day of November Two thousand twenty-one .

DS MINISTRY OF CORPORATE AFFAIRS

Digital Signature Certificate
Ms Sheetal Kumari

For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on www.mca.gov.in

---

Mailing Address as per record available in Registrar of Companies office:

WALLOP BREWING PRIVATE LIMITED
B-20/41-B-1, Bhelupur, Varanasi, Varanasi, Uttar Pradesh, India, 221001

* as issued by the Income Tax Department

Annexure 3

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :08/08/2021 To 07/08/2026

Ref No. - **Dated:- 19/08/2021**
130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021

To ,

Shri VEDANT CHOPRA
M/s WALLOP BREWING COMPANY
Village Gulrahwa, Lohra, Sonbhadra,SONBHADRA,231216
SONBHADRA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.

Please refer to your Application Form No.- 12720720 dated - 08/07/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 24.870109, 83.082684

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	**Raw Material Unit Name**	**Raw Material Quantity**
Malted Barley	Metric Tonnes/Day	15
Broken Rice/Corn	Metric Tonnes/Day	6
Sugar	Metric Tonnes/Day	3
Hops	Metric Tonnes/Day	5
Yeast	Metric Tonnes/Day	6

C- Product with capacity :

Product Detail	
Name of Product	**Product Quantity**
Beer	600

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	**Unit Name**	**Licence Product Capacity**	**Install Product Capacity**
Spent Grain	Metric Tonnes/Day	25	25
Carbon DiOxide	Metric Tonnes/Day	100	100

2. Water Requirement (in KLD) and its Source :

TRILOKI NATH SINGH
Digitally signed by TRILOKI NATH SINGH
Date: 2021.08.19 11:40:58 +05'30'

Source of Water Details		
Source Type	**Name of Source**	**Quantity (KL/D)**
Ground Water (within premises)	Borewell	40.0

3. Quantity of effluent (ln KLD) :

Effluent Details	
Source Consumption	**Quantity (KL/D)**
Process	35.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	**Consumption(tpd/kld)**	**Use**
Others	0.45	Generating Steam

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 07/08/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, I974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1.This Consent to Establish is being granted to M/s WALLOP BREWING COMPANY, ARAZI NO. 2290 RAKBA- 0.9823 HECTARE, VILLAGE- LOHRA, GULRAHVA, PARGNA-AHRAURA, TEHSIL- ROBERTSGANJ, DISTRICT-SONBHADRA for its brewery unit for establishment of the industry at Arazi no. 2290 Rakba- 0.9823 hectare, Village- Lohra, Gulrahva, Pargna-Ahraura, Tehsil- Robertsganj, District-Sonbhadrafor production of BEER- 48000 HECTOLETER PER YEAR, SPENT WASH- 25 MT PER DAYAND CARBON DIOXIDE-100 MT PER DAY ONLY.
2.THE Geo-Coordinates OF PROPOSED SITE IS 24.870109 N Latitude AND 83.082684 E Longitudes.
3.This Consent to Establish is valid for the mentioned site and for product. The applicant shall make an application along with prescribed fee for trail consent(CTO) at least 30 days before the operation of unit.
4.Industry shall comply the various provisions of the following rules notified under Environment Protection Act 1986 (as amended):-
a)The Hazardous and other Waste (Management and Transboundary Movement) Rules. 2016 (as amended).
b)The Solid Waste Management Rules, 2016 (as amended).
c)The Construction and Demolition Waste Management Rules, 2016 (as amended).
d)The Plastic Waste Manufacture, Sale and Usage Rules, 1999 (as amended).
e)The Plastic Waste Management Rules, 2016 (as amended).
f)The E-waste (Management) Rules, 2016 (as amended).
g)The Noise Pollution (Regulation and Control) Rules, 2000 (as amended).
5.Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
6.Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7.Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8.Industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water and install Electro Magnetic flow meter at discharge of point of the Borewell.
9.The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10.The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11.Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12.Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13.The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.
14.A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15.Separate power connection for energy meter shall be provided for the Pollution Control Equipments.
16.The Industry shall furnish all the relevant documents at the time of inspection to the inspecting officer.
17.The industry shall provide & operate the following dust containment /suppression measures to comply with standards prescribed by the Board in the construction phase.
a) Shall install machinery in a closed shed.
b) Shall provide & operate water sprinklers at all dust emanating sources.
18.Concealing the factual data or submission of false information /fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
19.This Consent to establishment of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

TRILOKI NATH SINGH
Digitally signed by TRILOKI NATH SINGH
Date: 2021.08.19 11:41:26 +05'30'

20.The Industry shall submit essential NOCs/ Licenses from various departments.
21.The Industry shall submit land use paper and NOC of forest department/Wild life regarding Eco sensitive zone with respect to "CHANDRAPRABHA WILD LIFE SANCTUARY" within 02 months. After obtained this NOC and submitted paper, Industry shall be started commissioning of the plant. Failing which this consent to establish will be deemed to be rejected.
22.Industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
23.The N.O.C. is valid for period of five year from the date of issuance of the CTE till the commissioning of the industry whichever is earlier.
24.The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 19/09/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

TRILOKI NATH SINGH
Digitally signed by TRILOKI NATH SINGH
Date: 2021.08.19 11:42:13 +05'30'

REGIONAL OFFICER

Dated:- 19/08/2021

Copy To -

CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2)
U. P. POLLUTION CONTROL BOARD
LUCKNOW

REGIONAL OFFICER

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्याः–
Ref.No.: G0021772/वेमप/CTO/2022

दिनांकः–
Date: 08/09/2022

TO WHOMSOEVER IT MAY CONCERN

This is to certify that M/s Wallop Brewing Company has changed it's status as M/s Wallop Brewing Pvt. Ltd. as per record produced before us such as memorandum of association, GST Certificate, TAN, PAN, IEC certificate and FSSAI licence. The CTE/CTO issued by U.P. Pollution Control Board, Sonbhadra shall be read as 'M/s Wallop Brewing Pvt. Ltd., Village-Gulrahwa, Lohra, Distt. Sonbhdra-231216.

08/09/2022
(Dr. T.N. Singh)
Regional Officer
Regional Officer
U. P. Pollution Control Board
Sonbhadra

कार्यालय : मकान संख्या 162, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज, सोनभद्र–231216
ई–मेल : rosonbhadra@uppcb.in

Office: House No. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra-231216
E-mail: rosonbhadra@uppcb.in

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 Date: 05/08/2022

To,

M/s

WALLOP BREWING COMPANY

Village Gulrahwa, Lohra, Sonbhadra,SONBHADRA,231216

Application Id-15731698

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **WALLOP BREWING COMPANY** located at **Village Gulrahwa, Lohra, Sonbhadra,SONBHADRA,231216**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1.This CCA WALLOP BREWING COMPANY **granted for the period from 05/08/2022 to 31/07/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Beer @ 4800 Kilo Litre/Annum	4800	Kilo Liters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**Soak Pit/Septic Tank**	**Septic Tank**	**Soak Pit/Septic Tank**
Industrial	**ETP**	**ETP**	**ZLD**

(ii)Trade Effluent Treatment and Disposal :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii)The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv)Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v)The treated sewage shall be reused in gardening as for as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i)The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	LPG fired Boiler of 1 TPH	LPG	02	Particulate Matter	As per Board Norms
2	250 KVA-Silent D.G. Set	H.S.D	03	Particulate Matter	As per Board Norms
3	LPG fired Boiler of 1 TPH	LPG	01	Particulate Matter	As per Board Norms
4	250 KVA-Silent D.G. Set	H.S.D	04	Particulate Matter	As per Board Norms
5	82 KVA-Silent D.G. Set	H.S.D	05	Particulate Matter	As per Board Norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Board Norms
2	00	Particulate Matter	NA

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii)Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i)Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii)Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5.Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

6.Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7.Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8.In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

9.The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Specific Conditions:-

1.This Consent To Operate is granted to M/s WALLOP BREWING COMPANY for production of Beer @ 48000 Hecto Litre Per Year and as By Product- Spent Grain@ 25 Metric Tonn Per Day and Carbon Dioxide @ 100 Metric Tonn Per Day at Arazi No. 2290 Village-Lohara, Gulrahwa, Pargana-Ahraura, Tehsil-Robertsganj, District-Sonbhadra.

2.Industry shall operate the ETP installed for the purpose to treat the effluent generated from the process in a such a way that the treated water may archive Standards laid down by the CPCB/UPPCB.

3.Industry shall install flow meter at the discharge point of the tube well to quantify and maintain log book.

4.Industry shall not discharge any effluent generated from process.

5.Industry shall develop green belt around the periphery of the unit in 03 rows and atleat 30 % total land area.

6.Industry shall abstract ground water with the valid permission (NOC) of the competent Authority of CGWA/CGWB/State Board.

7.Industry shall maintain Zero Liquid Discharge (ZLD).

8.Industry shall Obtain NOC from DFO, Chandra Prabha Wild Life Sanctuary, Ramnagar, Varanasi within 03 months, regarding distance from the industry to eco-sensitive Zone.

9.Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

10.This Consent of the industry is automatically considered abrogated after receiving public grievances

against the industry and the confirmation of the complaint.

11.Industry shall install roof top rainwater harvesting system to recharge the Ground water.

12.Industry shall install Discharge Domestic Septic Tank/Soak Pit for discharge of Septic Tank

13.Industry shall not discharge industrial effluent outside the boundary and maintain ZLD.

14.Industry shall comply the Provisions of HWM, RULES, 2016, PWM, RULES, 2016,,SWM. RULES, 2016, E-WASTE MANAGEMENT -RULES, 2016 AND C & D WASTE RULES, 2016 notified under EP Act, 1986.

15.Industry shall install electromagnetic flow meter at discharge point of tube well to quantify ground water abstraction and log book.

16.Industry shall obtain dealership for the supply of LPG as a fuel to operate the 02 Nos. Boilers of capacity 1 TPH each.

17.Industry shall obtain NOC from D Supply Office for LPG storage and submit he NOC in this Office within 01 months.

18.Industry shall raise the stack height attached with DG set of Capacity 250 KVA (02 Nos.) and 82 KVA (01 Nos.) as per Board Norms.

19.Industry shall prepare Disaster Management Plan and dully verified by Director Industries and be submitted in this office within 03 months.

20.The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.

21.Industry shall submit Ambient Air Quality Monitoring report duly monitored by NABL accredited laboratory in this office within 02 months.

22.Industry shall store all the Solid waste generated from the industrial process on a Pacca Plate form, Covered by tin shed.

23.Industry shall submit the Treated Effluent dully analyzed by a NABL accredited laboratory in this office every 06 months and be submitted in this office in every six months.

24.Industry shall submit the compliance report of conditions imposed in CTO in every Six months.

General Conditions:-

1.The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

2.The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3.Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4.The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5.The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6.The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

7.The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8.Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9.The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10.In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11.The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12.The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

REGIONAL OFFICER

Copy to:

CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

REGIONAL OFFICER

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

192154/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023 **Date: 11/10/2023**

To,

M/s

WALLOP BREWING PRIVATE LIMITED

Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216

Application Id-22628453

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **WALLOP BREWING PRIVATE LIMITED** located at **Near FCI Godown, Village Gulrahwa, Lohra, Sonbhadra, UP,SONBHADRA,231216**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA WALLOP BREWING PRIVATE LIMITED **granted for the period from 11/10/2023 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BEER @ 4800 KL/Annum	4800	Kilo Liters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii)Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii)The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv)Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v)The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i)The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	LPG fired Boiler of 1 TPH	LPG	02	Particulate Matter	AS PER E(P) ACT 1986
2	DG SET 250 (2) KVA	DIESEL	02	Particulate Matter	AS PER E(P) ACT 1986
3	DG SET 82 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	00	Particulate Matter	NA
2	01	Particulate Matter	AS PER BOARD NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii)Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i)Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii)Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5.Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6.Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7.In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8.If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1.The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2.The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3.Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4.The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5.The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6.The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7.The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8.Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9.The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10.In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11.The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12.The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent To Operate is granted to M/s WALLOP BREWING COMPANY for production of Beer @ 48000 Hecto Litre Per Year and as By Product- Spent Grain @ 25 Metric Tonn Per Day and Carbon Dioxide @ 100 Metric Tonn Per Day at Arazi No. 2290 Village-Lohara, Gulrahwa, Pargana-Ahraura

TehsilRobertsganj, District-Sonbhadra.

2. Industry shall operate the ETP installed for the purpose to treat the effluent generated from the process in a

such a way that the treated water may archive Standards laid down by the CPCB/UPPCB.

3. Industry shall install flow meter at the discharge point of the tube well to quantify and maintain log book.

4. Industry shall not discharge any effluent generated from process.

5. Industry shall develop green belt around the periphery of the unit in 03 rows and atleat 33 % total land area.

6. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority of CGWA/CGWB/State Board.

7. Industry shall maintain Zero Liquid Discharge (ZLD).

8. Industry shall Obtain NOC from DFO, Chandra Prabha Wild Life Sanctuary, Ramnagar, Varanasi within 03 months, regarding distance from the industry to eco-sensitive Zone.

9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

11. Industry shall install roof top rainwater harvesting system to recharge the Ground water.

12. Industry shall install Discharge Domestic Septic Tank/Soak Pit for discharge of Septic Tank

13. Industry shall not discharge industrial effluent outside the boundary and maintain ZLD.

14. Industry shall comply the Provisions of HWM, RULES, 2016, PWM, RULES, 2016, SWM. RULES, 2016, E-WASTE MANAGEMENT -RULES, 2016 AND C & D WASTE RULES, 2016 notified under E(P) Act, 1986.

15. Industry shall install electromagnetic flow meter at discharge point of tube well to quantify ground water abstraction and log book.

16. Industry shall obtain dealership for the supply of LPG as a fuel to operate the 02 Nos. Boilers of capacity 1 TPH each.

17. Industry shall obtain NOC from D Supply Office for LPG storage and submit he NOC in this Office within 01 months.

18. Industry shall raise the stack height attached with DG set of Capacity 250 KVA (02 Nos.) and 82 KVA (01 Nos.) as per Board Norms.

19. Industry shall prepare Disaster Management Plan and dully verified by Director Industries and be submitted in this office within 03 months.

20. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.

21. Industry shall submit Ambient Air Quality Monitoring report duly monitored by NABL accredited laboratory in this office within 02 months.

22. Industry shall store all the Solid waste generated from the industrial process on a Pacca Plate form, Covered by tin shed.

23. Industry shall submit the Treated Effluent dully analyzed by a NABL accredited laboratory in this office every 06 months and be submitted in this office in every six months.

24. Industry shall submit the compliance report of conditions imposed in CTO in every Six months.

RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.10.11 18:22:20 +05'30'

R.O., UPPCB SONBHADRA.

Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.10.11 18:22:32 +05'30'

R.O., UPPCB SONBHADRA.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0/Ref. No. 40685/ टी-2/जल-332/24/कम्पनीवेध दिनाँक/Date 12-2-24

पंजीकृत

सेवा में,

मैसर्स वैलप ब्रेविंग कम्पनी,,
ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र।

यह कि उद्योग **मैसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद** जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में माल्टेड बार्ली, ब्रोकेन राईस/कार्न, सुगर, होप्स एवं यीस्ट आदि का प्रयोग कर बीयर क्षमता–48000 हेक्टोलीटर/वर्ष, स्पेन्टग्रेन क्षमता–25 मिट्रिक टन/दिन एवं कार्बन डाई आक्साईड क्षमता–100 मिट्रिक टन/दिन के उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–47 के अर्न्तगत एक कम्पनी है।

यह कि आपके उद्योग का स्थलीय निरीक्षण जिलाधिकारी, सोनभद्र के माध्यम से गठित समिति द्वारा दिनांक 09.10.2023 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया। निरीक्षण आख्यानुसार निरीक्षण के समय उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र व्यवस्था की इकाईयां संचालित नहीं पायी गयी। उद्योग परिसर में रेन वॉटर हार्वेस्टिंग व्यवस्था के अन्तर्गत कुल 06 अदद कलेक्शन चैम्बर में 12 अदद रीचार्ज बोर स्थापित है जोकि निरीक्षण के समय अनकवर्ड एवं अक्रियाशील पाये गये। उद्योग द्वारा रेन वॉटर हार्वेस्टिंग व्यवस्था की तकनीकी उपयुक्तता की दृष्टिकोण से कम्पलीशन रिपोर्ट प्रस्तुत नहीं किया जा सका और न ही रेन वॉटर हार्वेस्टिंग प्रणाली से संबन्धित स्वीकृत मॉडल का उचित अभिलेख पाया गया। निरीक्षण के समय रेन वॉटर हार्वेस्टिंग प्रणाली–छत से नीचे उतरे डाऊन पाइप्स किन्ही भी रिचार्ज चेम्बर्स से जुड़े हुवे नहीं पाये गये। उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फार्म 1(1) भरकर कूप का रजिस्ट्रीकरण कराया जाना अनिवार्य है। उद्योग द्वारा कूप का रजिस्ट्रीकरण नहीं कराया गया है। उद्योग द्वारा इको सेन्सिटिव जोन के दृष्टिकोण से चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी का अनापत्ति प्रमाण पत्र प्रस्तुत नहीं किया गया है। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय अधिसूचना नई दिल्ली 07 जनवरी 2019 के अनुसार चन्द्रप्रभा वन्य जीव अभयारण्य की सीमा के चारों ओर 01 किलोमीटर तक विस्तारित क्षेत्र को चन्द्रप्रभा वन्य जीव अभयारण्य परिस्थितिकी संवेदी जोन (जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित किया गया है, जिसका परीक्षण प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग रामनगर चन्दौली से कराया जाना अपेक्षित है। उद्योग को राज्य बोर्ड द्वारा दिनांक 31.07.2023 तक की अवधि हेतु सहमति जल एवं वायु निर्गत किया गया था। वर्तमान में उद्योग को वैध सहमति भी प्राप्त नहीं है। आख्यानुसार उद्योग को पर्यावरणीय स्वीकृति प्राप्त नहीं है। इस प्रकार उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का स्पष्ट उल्लंघन किया जा रहा है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33–ए के अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न उद्योग **मैसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद** की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

....2...

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com Chemical clo- order

संदर्भ
Ref. N
सेव

प्रतिलिपि :–

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

LiFE Lifestyle for Environment

संदर्भ संख्याः–
Ref.No.: G-0030/W-1322/CTE/SBD/2024

दिनांकः–
Date: 16/01/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
टी0सी0 12वी, विभूति खण्ड, गोमती नगर,
लखनऊ।

विषयः– मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद– सोनभद्र पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक–**G000875/W-1322/CTE/SBD/2023** दिनांक–22.11.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के साथ संलग्न त्रिसदस्यीय जाँच समिति की आख्या में दी गयी संस्तुतियों के आलोक में कार्यवाही किये जाने के निर्देश उक्त पत्र के माध्यम से प्राप्त हुये हैं **(छायाप्रति संलग्न)**। उक्त पत्र के साथ संलग्न संयुक्त समिति की जाँच आख्या के विन्दु संख्या–**vii** के अंश निम्नवत् हैः–

".....vii) उद्योग को दिनांक–31.07.2023 तक सहमति राज्य बोर्ड द्वारा निर्गत की गयी थी, तदोपरान्त बिना वैध सहमति प्राप्त किये उद्योग संचालित होने की अवधि की गणनानुसार उद्योग पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा की जाय।".....

उपरोक्त संस्तुति के अनुक्रम में उद्योग को निर्गत वैध सहमति दिनांक–31.07.2023 के पश्चात् दिनांक–01.08.2023 से सहमति आवेदन की तिथि से पूर्व दिनांक–05.09.2023 तक की अवधि को उल्लंघन अवधि के आधार पर उद्योग पर निम्न गणनानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित होगाः–

Environmental Compensation (EC) = Pollution Index (PI) x No. of days from which the non-compliance has been observed (N) x Factor in Rupees (R) x Factor for scale of operation(S) x Location Factor (LF).

Where,

PI=50 (Pollution Index=50 for orange category unit)
N =36 (No. of days from which the non-compliance has been observed)
R = 250 (R factor in Rupees)
S = 0.5 (Factor for scale of operation=**0.5** as investment of unit is less than Rs.50 Lac (0.5 for small scale unit)
LF=1.0 (Location Factor= **1.0 as population of Vill.Lohra, Gulrahava, Paragana Ahraura, Tehsil-Robertsganj, Sonbhadra is below 10 lac.** (LF is 1.0 for population less than 10 lac)

Therefore,

Environmental Compensation (EC) = PI x N x R x S x LF
= 50 x 36 x 250 x 0.5 x 1.0
= **Rs. 2,25,000/-(Rs. Two Lakh Twenty five Thousand only)**

उपरोक्त वर्णित संयुक्त समिति की जाँच आख्या के द्वारा की गयी संस्तुति के आलोक में उपरोक्त गणना के अनुसार उक्त उद्योग मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र पर उल्लंघन अवधि अर्थात् 36 दिनों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती है।

संलग्नकः– **यथोपरि।**

भवदीय,

16/01/2024
(यू0के0 गुप्ता)
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपिः– जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के विरूद्ध प्राप्त जन–शिकायत के अनुक्रम में स्थलीय निरीक्षण आख्याः–

उपरोक्त उद्योग के विरूद्ध प्राप्त जन–शिकायत के परिप्रेक्ष्य में कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक–**585(1–3)/पी0ए0डी0एम0/सी0 जाँच/2023** दिनांक–**06.09.2023** के माध्यम से गठित समिति द्वारा उपरोक्त उद्योग का स्थलीय निरीक्षण दिनांक–09.10.2023 को किया गया। निरीक्षण के समय श्री किरन हन्जर, आपरेशनल इंजीनियर उद्योग प्रतिनिधि के रूप में उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों, आवेदन के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् हैः–

1. उक्त उद्योग ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी संख्या–2290, रकबा–0.9823 हेक्टेयर पर स्थापित होना सूचित है। उद्योग की स्थापना उ0 प्र0 प्रदूषण नियंत्रण बोर्ड के संदर्भ संख्या–**130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021** दिनांक–19.08.2021 द्वारा अनापत्ति प्रमाण–पत्र निर्गत है। उद्योग के स्थल का **अक्षांश–24.870109** एवं **देशान्तर–83.082684** है।

2. उक्त उद्योग द्वारा कच्चे माल के रूप में माल्टेड बार्ली, ब्रोकेन राईस/कॉर्न, सुगर, होप्स एवं यीस्टका प्रयोग कर फर्मेन्टेसन प्रक्रिया के माध्यम से मुख्य उत्पादन के रूप में बीयर एवं सह–उत्पाद के रूप में स्पेन्ट गेन तथा कार्बन डाई आक्साईड का उत्पादन किया जाता है। उद्योग की बीयर की उत्पादन क्षमता–48000 हेक्टोलीटर/वर्ष, स्पेन्टग्रेन की उत्पादन क्षमता–25 मिट्रिक टन/दिन एवं कार्बन डाई आक्साईड की क्षमता 100 मिट्रिक टन/दिन है। निरीक्षण के समय उद्योग उत्पादनरत नहीं पाया गया।

3. उक्त उद्योग द्वारा जल का प्रयोग औद्योगिक प्रयोजन तथा घरेलू प्रयोजनार्थ किया जाना सूचित है। उद्योग की औद्योगिक प्रक्रिया से लगभग 35 के0एल0डी0 की दर से जनित औद्योगिक उत्प्रवाह के शुद्धीकरण हेतु 60 के0एल0डी0 क्षमता के उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की स्थापना की गयी है। निरीक्षण के समय उद्योग में उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था के रूप में बार स्क्रीन चैम्बर, लाईम डोजिंग टैंक, ऐसिड डोजिंग टैंक, एलम डोजिंग टैंक, न्युट्रीलाईजेशन टैंक, यू0ए0एस0बी0 रियेक्टर, एरियेशन टैंक, एक्टिवेटेड कार्बन फिल्टर, मल्टी ग्रेड फिल्टर तथा स्लज ड्राइंग बेड्स की इकाईयाँ स्थापित पायी गयी। निरीक्षण के समय उद्योग एवं उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की इकाईयाँ संचालित नहीं पायी गयी।

4. उद्योग परिसर में जल की आपूर्ति हेतु 02 अदद बोर वेल स्थापित है। उद्योग द्वारा भू–गर्भ जल अथार्टी से 01 बोर वेल हेतु अनापत्ति प्रमाण–पत्र प्राप्त किया गया है जो दिनांक–02.03.2023 से दिनांक–01.03.2028 तक वैध है। उद्योग द्वारा जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैगनेटिक फ्लो मीटर स्थापित नहीं किया गया है। उद्योग द्वारा बोर वेल के साथ पी0जो0 मीटर की स्थापना नहीं की गयी है।

5. उक्त उद्योग में विद्युत बाधित होने की दशा में विद्युत आपूर्ति हेतु 250 के0वी0ए0 क्षमता के 02 अदद तथा 82 के0वी0ए0 क्षमता का 01 अदद एकॉस्टिक इनक्लोजर युक्त डी0जी0 सेट्स स्थापित है। डी0जी0 सेट्स से उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु डी0जी0 सेट के एग्जॉस्ट पर संलग्न चिमनी की ऊँचाई बोर्ड मानकों के अनुरूप नहीं पायी गयी।

6. उक्त उद्योग में 1000 कि0ली0/दिन भाप जनन क्षमता के पृथक–पृथक 02 अदद एल0पी0जी0 फायर्ड ब्वायलर स्थापित है, जिसमें ईंधन के रूप में एल0पी0जी0 का प्रयोग किया जाना सूचित है। एल0पी0जी0 की प्रस्तावित दैनिक खपत क्षमता 250 कि0ग्रा0/दिन सूचित है। एल0पी0जी0 की आपूर्ति हेतु 50 कि0ग्रा0 क्षमता के औद्योगिक/व्यवसायिक सिलेण्डरों का प्रयोग किया जाता है।

क्रमशः 2/पर....

RAMESH KUMAR SINGH

7. उक्त के सम्बन्ध में एल0पी0जी0 की आपूर्ति हेतु उद्योग द्वारा डीलर अनुबन्ध–पत्र एवं जिला पूर्ति विभाग का अनापत्ति–पत्र प्रस्तुत नहीं किया गया। ईंधन दहन के फलस्वरूप उत्पन्न उत्सर्जन नियंत्रण हेतु निरीक्षण के समय उद्योग में एक्जॉस्ट वेन्ट स्थापित पाया गया। एक्जॉस्ट वेन्ट के साथ लगभग 15 मीटर ऊँची चिमनी की स्थापना नहीं पायी गयी।

8. उद्योग परिसर में रेन वॉटर हार्वेस्टिंग व्यवस्था के अन्तर्गत कुल 06 अदद कलेक्शन चैम्बर में 12 अदद रीचार्ज बोर स्थापित है, जो कि निरीक्षण के समय अनकवर्ड एवं अक्रियाशील पाये गये। उद्योग द्वारा रेन वॉटर हार्वेस्टिंग व्यवस्था की तकनीकी उपयुक्तता की दृष्टिकोण से कम्पलीशन रिपोर्ट प्रस्तुत नहीं किया जा सका और ना ही रेन वॉटर हार्वेस्टिंग प्रणाली से संबन्धित स्वीकृत मॉडल का उचित अभिलेख पाया गया। निरीक्षण के समय रेन वॉटर हार्वेस्टिंग प्रणाली–छत से नीचे उतरे डाऊन पाइप्स किन्ही भी रीचार्ज चेम्बर्स से जुड़े हुवे नहीं पाये गये।

9. उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(I) भरकर कूप का रजिस्ट्रीकरण कराया जाना अनिवार्य है एवं विभाग द्वारा निर्गत अनापत्ति प्रमाण पत्र की सामान्य शर्तों में यह शर्त प्रथम स्थान पर उल्लिखित भी है। उद्योग द्वारा कूप का रजिस्ट्रीकरण नहीं कराया पाया गया।

10. उद्योग के स्थल से पूरब दिशा में लगभग 191.33 मीटर की दूरी पर वन भूमि के सीमांकन हेतु वन क्षेत्र के अन्तर्गत आच्छादित एवं निर्मित पथरीली दिवाल निर्मित है, जिसका जीओ–कोआर्डिनेट्स **अक्षांश–24.871719 देशान्तर–83.085487** पाया गया। उद्योग द्वारा इको सेन्सिटिव जोन के दृष्टिकोण से चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी का अनापत्ति प्रमाण–पत्र प्रस्तुत नहीं किया जा सका।

11. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना नई दिल्ली 7 जनवरी 2019 के अनुसार चन्द्रप्रभा वन्य जीव अभयारण्य की सीमा के चारो ओर एक (01) किलोमीटर तक विस्तारित क्षेत्र को चन्द्रप्रभा वन्य जीव अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित किया गया है, जिसका परीक्षण प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग रामनगर चन्दौली से कराया जाना अपेक्षित है।

12. उद्योग को राज्य बोर्ड के संदर्भ संख्या–**154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022** दिनांक–05.08.2022 द्वारा सहमति (जल एवं वायु) आदेश दिनांक–31.07.2023 तक की अवधि हेतु निर्गत किया गया था। राज्य बोर्ड की सूचनानुसार सहमति शर्तो की अनुपालन आख्या प्रेषित किये जाने हेतु उद्योग को इस कार्यालय के पत्र संख्या–जी000790/डब्ल्यू–1322/सी0टी0ई0/एस0बी0डी0/2023 दिनांक–06.10.2023 द्वारा पत्र प्रेषित किया गया है। क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र की सूचनानुसार उद्योग को पर्यावरणीय स्वीकृति प्राप्त नहीं है।

उपरोक्तानुसार **मेसर्स वैलप ब्रेविंग प्रा0लि0 (पूर्वनाम–मेसर्स वैलप ब्रेविंग कम्पनी), ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र** को यथोचित निर्देश जारी करते हुए प्रकरण में निम्न विन्दुओं पर कार्यवाही किये जाने की संस्तुति की जाती है:–

i) उद्योग का संचालन राज्य बोर्ड से वैध सहमति, इको सेन्सिटिव जोन के दृष्टिगत चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी से अनापत्ति प्रमाण–पत्र प्राप्त होने के उपरान्त किया जाय।

ii) उद्योग द्वारा भू–गर्भ जल विभाग से बिना अनापत्ति प्रमाण पत्र प्राप्त किये एक अन्य बोरवेल से भूजल दोहन करते हुवे दोषी पाये जाने के कारण भू–गर्भ जल विभाग, उत्तर प्रदेश द्वारा तदनुसार कार्यवाही किया जाय।

RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.10.26 16:23:12 +05:30

Swapnil

क्रमशः 3/पर....

iii) उद्योग द्वारा रेन–वाटर हार्वेस्टिंग प्रणाली को अपरिपूर्ण, अक्रियाशील एवं अव्यवस्थित पाये जाने के कारणवश मा० एन० जी० टी० एवं सी०जी०डब्लू०ए० के आदेशानुसार भू–गर्भ जल विभाग, उत्तर प्रदेश द्वारा उचित कार्यवाही किया जाय।

iv) उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(A) भरकर कूप का रजिस्ट्रीकरण नहीं कराया गया है, अतः भू–गर्भ जल विभाग, उत्तर प्रदेश द्वारा तदनुसार उचित कार्यवाही किया जाय।

v) उद्योग संचालित होने की दशा में उद्योग में स्थापित प्रदूषण नियंत्रण व्यवस्थाओं का संचालन नहीं होने के आलोक में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा तदनुसार कार्यवाही किया जाय।

vi) उद्योग का स्थल आरक्षित वन क्षेत्र अथवा वन्य जीव प्रभाग क्षेत्र में आच्छादित होने पर तदनुसार कार्यवाही सम्बन्धित विभाग द्वारा किया जाय।

vii) उद्योग को दिनांक–31.07.2023 तक सहमति राज्य बोर्ड द्वारा निर्गत की गयी थी, तदोपरान्त बिना वैध सहमति प्राप्त किये उद्योग संचालित होने की अवधि की गणनानुसार उद्योग पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा की जाय।

viii) उद्योग को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरणीय स्वीकृति प्राप्त करने से सम्बन्धित जारी अधिसूचना में निहित प्राविधानों के अनुसार यदि उद्योग को पर्यावरणीय स्वीकृति प्राप्त होना अधिसूचित हो तो तत्सम्बन्ध में कार्यवाही हेतु **SEIAA** को पत्र जारी किया जाय।

उपरोक्त विन्दुओं पर कार्यवाही हेतु उद्योग एवं सम्बन्धित विभागों को यथोचित निर्देश जारी किये जाने के उपरान्त तदनुसार प्राप्त जन–शिकायती प्रकरण को निक्षेपित किया जाना उचित होगा। समिति की उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.10.28 16:23:39 +05:30

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

सहायक भू–भौतिकविद्
भूगर्भ जल विभाग,
खण्ड–मीरजापुर।

प्रभागीय वनाधिकारी,
मीरजापुर वन प्रभाग,
मीरजापुर।

जिलाधिकारी महोदय, सोनभद्र

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक–G000875/W-1322/CTE/SBD/2023 दिनांक– 22/11/2023

1. प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग, रामनगर, वाराणसी।
2. सहायक भू–भौतिकविद्, भूगर्भ जल विभाग, खण्ड, मीरजापुर।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के विरूद्ध प्राप्त हो रही जन–शिकायतों की जाँच हेतु इस कार्यालय के पत्र संख्या–585(1–3) पी0ए0डी0एम0–शि0जांच/2023 दिनांक–06.09.2023 के माध्यम से त्रिसदस्यीय समिति का गठन किया गया था। स्थलीय जाँचोपरान्त त्रिसदस्यीय जाँच समिति की आख्या प्राप्त हुई है। प्राप्त आख्या के आलोक में तथा आख्या में दी गयी संस्तुतियों के आलोक में आपको निर्देश दिये जाते हैं कि अपने विभाग से सम्बन्धित विन्दुओं पर अग्रिम कार्यवाही किया जाना सुनिश्चित करें। कृत कार्यवाही से अधोहस्ताक्षरी को सूचित करें।

(चन्द्र विजय सिंह)
जिलाधिकारी
सोनभद्र

बिमा नही/NOT INSURED
RU SJ147000[illegible]IN
लगाये गये टिकटों का मूल्य
Amount of Stamps affixed
एक रजिस्ट्री
Received a Registered
पाने वाले का नाम
Address to
तारीख मोहर

बिमा नही/NOT INSURED
RU SJ147000[illegible]IN
लगाये गये टिकटों का मूल्य
Amount of Stamps affixed
एक रजिस्ट्री
Received a Registered
पाने वाले का नाम
Address to
तारीख मोहर

मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के विरूद्ध प्राप्त जन–शिकायत के अनुक्रम में स्थलीय निरीक्षण आख्याः–

उपरोक्त उद्योग के विरूद्ध प्राप्त जन–शिकायत के परिप्रेक्ष्य में कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक–**585(1–3)/पी0ए0डी0एम0/सी0 जाँच/2023** दिनांक–**06.09.2023** के माध्यम से गठित समिति द्वारा उपरोक्त उद्योग का स्थलीय निरीक्षण दिनांक–09.10.2023 को किया गया। निरीक्षण के समय श्री किरन हन्जर, आपरेशनल इंजीनियर उद्योग प्रतिनिधि के रूप में उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों, आवेदन के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् हैः–

1. उक्त उद्योग ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी संख्या–2290, रकबा–0.9823 हेक्टेयर पर स्थापित होना सूचित है। उद्योग की स्थापना उ0 प्र0 प्रदूषण नियंत्रण बोर्ड के संदर्भ संख्या–**130767/UPPCB/Sonebhadra(UPPCBRO)/CTE/SONBHADRA/2021** दिनांक–19.08.2021 द्वारा अनापत्ति प्रमाण–पत्र निर्गत है। उद्योग के स्थल का **अक्षांश–24.870109** एवं **देशान्तर–83.082684** है।

2. उक्त उद्योग द्वारा कच्चे माल के रूप में माल्टेड बार्ली, ब्रोकेन राईस/कॉर्न, सुगर, होप्स एवं यीस्टका प्रयोग कर फर्मेन्टेसन प्रक्रिया के माध्यम से मुख्य उत्पादन के रूप में बीयर एवं सह–उत्पाद के रूप में स्पेन्ट गेन तथा कार्बन डाई आक्साईड का उत्पादन किया जाता है। उद्योग की बीयर की उत्पादन क्षमता–48000 हेक्टोलीटर/वर्ष, स्पेन्टग्रेन की उत्पादन क्षमता–25 मिट्रिक टन/दिन एवं कार्बन डाई आक्साईड की क्षमता 100 मिट्रिक टन/दिन है। निरीक्षण के समय उद्योग उत्पादनरत नहीं पाया गया।

3. उक्त उद्योग द्वारा जल का प्रयोग औद्योगिक प्रयोजन तथा घरेलू प्रयोजनार्थ किया जाना सूचित है। उद्योग की औद्योगिक प्रक्रिया से लगभग 35 के0एल0डी0 की दर से जनित औद्योगिक उत्प्रवाह के शुद्धीकरण हेतु 60 के0एल0डी0 क्षमता के उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की स्थापना की गयी है। निरीक्षण के समय उद्योग में उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था के रूप में बार स्क्रीन चैम्बर, लाईम डोजिंग टैंक, ऐसिड डोजिंग टैंक, एलम डोजिंग टैंक, न्युट्रीलाईजेशन टैंक, यू0ए0एस0बी0 रियेक्टर, एरियेशन टैंक, एक्टिवेटेड कार्बन फिल्टर, मल्टी ग्रेड फिल्टर तथा स्लज ड्राइंग बेड्स की इकाईयाँ स्थापित पायी गयी। निरीक्षण के समय उद्योग एवं उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था की इकाईयाँ संचालित नहीं पायी गयी।

4. उद्योग परिसर में जल की आपूर्ति हेतु 02 अदद बोर वेल स्थापित है। उद्योग द्वारा भू–गर्भ जल अथार्टी से 01 बोर वेल हेतु अनापत्ति प्रमाण–पत्र प्राप्त किया गया है जो दिनांक–02.03.2023 से दिनांक–01.03.2028 तक वैध है। उद्योग द्वारा जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैगनेटिक फ्लो मीटर स्थापित नहीं किया गया है। उद्योग द्वारा बोर वेल के साथ पी0जो0 मीटर की स्थापना नहीं की गयी है।

5. उक्त उद्योग में विद्युत बाधित होने की दशा में विद्युत आपूर्ति हेतु 250 के0वी0ए0 क्षमता के 02 अदद तथा 82 के0वी0ए0 क्षमता का 01 अदद एकॉस्टिक इनक्लोजर युक्त डी0जी0 सेट्स स्थापित है। डी0जी0 सेट्स से उत्पन्न गैसीय उत्सर्जन के नियंत्रण हेतु डी0जी0 सेट के एग्जॉस्ट पर संलग्न चिमनी की ऊँचाई बोर्ड मानकों के अनुरूप नहीं पायी गयी।

6. उक्त उद्योग में 1000 कि0ली0/दिन भाप जनन क्षमता के पृथक–पृथक 02 अदद एल0पी0जी0 फायर्ड ब्वायलर स्थापित है, जिसमें ईंधन के रूप में एल0पी0जी0 का प्रयोग किया जाना सूचित है। एल0पी0जी0 की प्रस्तावित दैनिक खपत क्षमता 250 कि0ग्रा0/दिन सूचित है। एल0पी0जी0 की आपूर्ति हेतु 50 कि0ग्रा0 क्षमता के औद्योगिक/व्यवसायिक सिलेण्डरों का प्रयोग किया जाता है।

क्रमशः 2/पर....

RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.10.28 16:23:28 +05'30'

7. उक्त के सम्बन्ध में एल0पी0जी0 की आपूर्ति हेतु उद्योग द्वारा डीलर अनुबन्ध–पत्र एवं जिला पूर्ति विभाग का अनापत्ति–पत्र प्रस्तुत नहीं किया गया। ईंधन दहन के फलस्वरूप उत्पन्न उत्सर्जन नियंत्रण हेतु निरीक्षण के समय उद्योग में एक्जॉस्ट वेन्ट स्थापित पाया गया। एक्जॉस्ट वेन्ट के साथ लगभग 15 मीटर ऊँची चिमनी की स्थापना नहीं पायी गयी।

8. उद्योग परिसर में रेन वॉटर हार्वेस्टिंग व्यवस्था के अन्तर्गत कुल 06 अदद कलेक्शन चैम्बर में 12 अदद रीचार्ज बोर स्थापित है, जो कि निरीक्षण के समय अनकवर्ड एवं अक्रियाशील पाये गये। उद्योग द्वारा रेन वॉटर हार्वेस्टिंग व्यवस्था की तकनीकी उपयुक्तता की दृष्टिकोण से कम्पलीशन रिपोर्ट प्रस्तुत नहीं किया जा सका और ना ही रेन वॉटर हार्वेस्टिंग प्रणाली से संबन्धित स्वीकृत मॉडल का उचित अभिलेख पाया गया। निरीक्षण के समय रेन वॉटर हार्वेस्टिंग प्रणाली–छत से नीचे उतरे डाऊन पाइप्स किन्ही भी रीचार्ज चेम्बर्स से जुड़े हुवे नहीं पाये गये।

9. उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(I) भरकर कूप का रजिस्ट्रीकरण कराया जाना अनिवार्य है एवं विभाग द्वारा निर्गत अनापत्ति प्रमाण पत्र की सामान्य शर्तों में यह शर्त प्रथम स्थान पर उल्लिखित भी है। उद्योग द्वारा कूप का रजिस्ट्रीकरण नहीं कराया पाया गया।

10. उद्योग के स्थल से पूरब दिशा में लगभग 191.33 मीटर की दूरी पर वन भूमि के सीमांकन हेतु वन क्षेत्र के अन्तर्गत आच्छादित एवं निर्मित पथरीली दिवाल निर्मित है, जिसका जीओ–कोआर्डिनेट्स **अक्षांश–24.871719 देशान्तर–83.085487** पाया गया। उद्योग द्वारा इको सेन्सिटिव जोन के दृष्टिकोण से चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी का अनापत्ति प्रमाण–पत्र प्रस्तुत नहीं किया जा सका।

11. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना नई दिल्ली 7 जनवरी 2019 के अनुसार चन्द्रप्रभा वन्य जीव अभयारण्य की सीमा के चारो ओर एक (01) किलोमीटर तक विस्तारित क्षेत्र को चन्द्रप्रभा वन्य जीव अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित किया गया है, जिसका परीक्षण प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग रामनगर चन्दौली से कराया जाना अपेक्षित है।

12. उद्योग को राज्य बोर्ड के संदर्भ संख्या–**154031/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022** दिनांक–05.08.2022 द्वारा सहमति (जल एवं वायु) आदेश दिनांक–31.07.2023 तक की अवधि हेतु निर्गत किया गया था। राज्य बोर्ड की सूचनानुसार सहमति शर्तो की अनुपालन आख्या प्रेषित किये जाने हेतु उद्योग को इस कार्यालय के पत्र संख्या–जी000790/डब्ल्यू–1322/सी0टी0ई0/एस0बी0डी0/2023 दिनांक–06.10.2023 द्वारा पत्र प्रेषित किया गया है। क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र की सूचनानुसार उद्योग को पर्यावरणीय स्वीकृति प्राप्त नहीं है।

उपरोक्तानुसार **मेसर्स वैलप ब्रेविंग प्रा0लि0 (पूर्वनाम–मेसर्स वैलप ब्रेविंग कम्पनी), ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र** को यथोचित निर्देश जारी करते हुए प्रकरण में निम्न विन्दुओं पर कार्यवाही किये जाने की संस्तुति की जाती है:–

i) उद्योग का संचालन राज्य बोर्ड से वैध सहमति, इको सेन्सिटिव जोन के दृष्टिगत चन्द्रप्रभा वन्य जीव प्रभाग, रामनगर, वाराणसी से अनापत्ति प्रमाण–पत्र प्राप्त होने के उपरान्त किया जाय।

ii) उद्योग द्वारा भू–गर्भ जल विभाग से बिना अनापत्ति प्रमाण पत्र प्राप्त किये एक अन्य बोरवेल से भूजल दोहन करते हुवे दोषी पाये जाने के कारण भू–गर्भ जल विभाग, उत्तर प्रदेश द्वारा तद्नुसार कार्यवाही किया जाय।

RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.10.28 16:23:12 +05'30'

क्रमशः 3/पर....

iii) उद्योग द्वारा रेन–वाटर हार्वेस्टिंग प्रणाली को अपरिपूर्ण, अक्रियाशील एवं अव्यवस्थित पाये जाने के कारणवश मा० एन० जी० टी० एवं सी०जी०डब्लू०ए० के आदेशानुसार भू–गर्भ जल विभाग, उत्तर प्रदेश द्वारा उचित कार्यवाही किया जाय।

iv) उद्योग द्वारा भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष अनापत्ति प्रमाण पत्र प्राप्त किये जाने के दिनांक से 90 दिवस के अंदर फॉर्म 1(A) भरकर कूप का रजिस्ट्रीकरण नहीं कराया गया है, अतः भू–गर्भ जल विभाग, उत्तर प्रदेश द्वारा तद्नुसार उचित कार्यवाही किया जाय।

v) उद्योग संचालित होने की दशा में उद्योग में स्थापित प्रदूषण नियंत्रण व्यवस्थाओं का संचालन नहीं होने के आलोक में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा तद्नुसार कार्यवाही किया जाय।

vi) उद्योग का स्थल आरक्षित वन क्षेत्र अथवा वन्य जीव प्रभाग क्षेत्र में आच्छादित होने पर तद्नुसार कार्यवाही सम्बन्धित विभाग द्वारा किया जाय।

vii) उद्योग को दिनांक–31.07.2023 तक सहमति राज्य बोर्ड द्वारा निर्गत की गयी थी, तदोपरान्त बिना वैध सहमति प्राप्त किये उद्योग संचालित होने की अवधि की गणनानुसार उद्योग पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा की जाय।

viii) उद्योग को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरणीय स्वीकृति प्राप्त करने से सम्बन्धित जारी अधिसूचना में निहित प्राविधानों के अनुसार यदि उद्योग को पर्यावरणीय स्वीकृति प्राप्त होना अधिसूचित हो तो तत्सम्बन्ध में कार्यवाही हेतु **SEIAA** को पत्र जारी किया जाय।

उपरोक्त विन्दुओं पर कार्यवाही हेतु उद्योग एवं सम्बन्धित विभागों को यथोचित निर्देश जारी किये जाने के उपरान्त तद्नुसार प्राप्त जन–शिकायती प्रकरण को निक्षेपित किया जाना उचित होगा। समिति की उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.10.28 16:23:39 +05'30'

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

सहायक भू–भौतिकविद्
भूगर्भ जल विभाग,
खण्ड–मीरजापुर।

प्रभागीय वनाधिकारी,
मीरजापुर वन प्रभाग,
मीरजापुर।

जिलाधिकारी महोदय, सोनभद्र

06/111/2023

कार्यालय प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर

पत्रांक /मीरजापुर/ दिनांक, मीरजापुर अक्टूबर 3 | 2023

सेवा में,

जिलाधिकारी
सोनभद्र।

विषय – उ0प्र0 के जिला सोनभद्र में बिना जनसुनवाई, बिना प्रदूषण विभाग, वन विभाग से अनापत्ति प्राप्त किये, ग्राम–लोहरा(गुलरिहवा) सुकृत सोनभद्र में स्थापित/संचालित मेसर्स वालॉप ब्रूइंग प्रा0लि0(काप्ट फैक्ट्री) द्वारा भू–जल प्रदूषित करने व वन्य जीव जन्तुओं एवं वन्य पर्यावरण को हानि पहुंचाने के सम्बन्ध में।

संदर्भ – आपका पत्रांक 585(1–3)पी0ए0डी0एम0–शि0जांच/2023 दिनांक 06.09.2023 ।

महोदय,

उपरोक्त मेसर्स वालॉप ब्रूइंग प्रा0लि0 के विरूद्ध प्राप्त जन–शिकायत के परिप्रेक्ष्य में अधोहस्ताक्षरी द्वारा दिनांक 09.10.2023 को स्थलिय निरीक्षण किया गया। निरीक्षण के समय श्री किरन हन्जर, आपरेशनल इंजीनियर उद्योग प्रतिनिधि के रूप में उपस्थित मिले। वन भूमि से सम्बन्धित निरीक्षण आख्या निम्नवत् है :–

"अवगत कराना है कि चन्द्रप्रभा वन्य जीव अभयारण्य के सम्बन्ध में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना नई दिल्ली 7 जनवरी 2019 के अनुसार–चन्द्रप्रभा वन्य जीव अभयारण्य की सीमा के चारो ओर एक (1) किलोमीटर तक विस्तारित क्षेत्र को चन्द्रप्रभा वन्य जीव अभयारण्य पारिस्थितिकी संवेदी जोन(जिसे इसके पश्चात् पारिस्थिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित किया गया है जो कि काशी वन्य जीव वन प्रभाग, रामनगर चन्दौली के कार्य क्षेत्र अन्तर्गत है। उक्त उद्योग का स्थलीय निरीक्षण प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग रामनगर चन्दौली से कराया जाना यथाउचित है।"

अतः रिपोर्ट सूचनार्थ प्रेषित है।

भवदीय

प्रभागीय वनाधिकारी
मीरजापुर वन प्रभाग, मीरजापुर

संख्या 1341 अ/समदिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र ।
2. सहायक भू–भौतिकविद्, भूगर्भ जल विभाग, खण्ड, मीरजापुर ।

प्रभागीय वनाधिकारी
मीरजापुर वन प्रभाग, मीरजापुर

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक–G000876/W-1322/CTE/SBD/2023 दिनांक– 22/11/2023

अध्यक्ष,
राज्य पर्यावरण प्रभाव आँकलन प्राधिकरण(SEIAA),
विनीत खण्ड–1, गोमती नगर,
लखनऊ।

मेसर्स वैलप ब्रेविंग कम्पनी, ग्राम–लोहरा, गुलरहवा, परगना–अहरौरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के विरूद्ध प्राप्त हो रही जन–शिकायतों की जाँच हेतु इस कार्यालय के पत्र संख्या–585(1–3) पी0ए0डी0एम0–शि0जांच/2023 दिनांक–06.09.2023 के माध्यम से त्रिसदस्यीय समिति का गठन किया गया था। स्थलीय जाँचोपरान्त त्रिसदस्यीय जाँच समिति की आख्या प्राप्त हुई है। प्राप्त आख्या के आलोक में तथा आख्या में दी गयी संस्तुतियों के आलोक में आपसे अनुरोध है कि प्रकरण में **SEIAA** से सम्बन्धित विन्दुओं पर अग्रिम कार्यवाही करना चाहें।

(चन्द्र विजय सिंह) 22/11/23
जिलाधिकारी
सोनभद्र

बिमा नही/NOT INSURED
RU 591470005 IN
लगाये गये टिकटों का मूल्य
Amount of Stamps affixed
एक रजिस्ट्री प्राप्त किया
Received a Registered
पाने वाले का नाम
Address to
तारीख मोहर
पाने वाले अधिकारी का नाम
Signature of Receiving officer

Annexure 5

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC019603

VALID FROM 02/03/2023 TO 01/03/2028

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202302000105			
Name of the Owner	VEDANT CHOPRA		
Company Name कंपनी का नाम	WALLOP BREWING PVT LTD	**Company Address कंपनी का पता**	B-20/41B , BHELUPUR VARANASI. PIN CODE-221010
Address of the Applicant	B-20/41B, Bhelupura	**Application No.**	SNBD0223NIN0014
Date of Submission	05/02/2023	**Specimen Signature**	
Location Particulars			
District	Sonbhadra	**Block**	ROBERTSGANJ
Plot No./Khasra No.	2290	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	12/01/2023		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	120.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	3.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	5.00
Date of Energization (In Case of Electric Pump)		13/09/2022	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	5.00	**Maximum Allowable Running Hours Per Day:**	9.00

Maximum Allowable Annual Extraction of Ground Water:	12600	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4” to 6”.
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**13/03/2023**

Place:**Sonbhadra**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

FORM 1(A)/फॉर्म 1(ए)

[See rule 6(1)/नियम 6(1) देखें]

APPLICATION FOR REGISTRATION OF PROPOSED WELL
प्रस्तावित कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का यूआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	N/A
Application Date आवेदन तिथि		N/A	
Name of the Owner स्वामी का नाम	VEDANT CHOPRA		
Mobile No. मोबाइल नंबर	7838790501	Email ID. ईमेल आईडी	chopravt@g
Date of Birth जन्मतिथि	12/10/1996	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Ca
Aadhaar Card Number	5324-2878-1434	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	B-20/41B, Bhelupura		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	VARANASI	State राज्य	Uttar Prade
District जनपद	VARANASI	Pin Code पिन कोड	221010
Company Name कंपनी का नाम	Wellop Brewing Pvt Ltd	Company Address कंपनी का पता	B-20/41B, E

Details of Proposed Well
प्रस्तावित कूप का विवरण

District जनपद	Sonbhadra	Block ब्लॉक	ROBERTSG
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	2290	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	
Location Coordinates स्थान निर्देशांक	24.871531, 83.083508	Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	

Particulars of The Proposed Well
प्रस्तावित कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	13/09/2023	Type of Well कूप का प्रकार	Tube Well/E
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	7.00
Approx. Diameter of Housing Pipe (mm)	150.00	Material of the Housing Pipe & Blank Pipe	PVC

हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)		हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In n लंबाई (मीटर
1	106.00	107.00	1.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	120.00	Whether there has been any adverse report regarding water quality of well in the proposed area? क्या प्रतावित क्षेत्र में खोदे जाने वाले कूप की जल गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	105.00		

Details of Proposed Pumping Device
प्रस्तावित पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	7.20
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Section Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	110.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	13/09/2023

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Bulk User	Daily Running Hours दैनिक उपयोग (घंटे में)	0.50
Total Running Days कुल उपयोग (दिनों में)	365	Annual Running Hours वार्षिक उपयोग (घंटे में)	182.50
Maximum Allowable Annual Extraction of Ground Water:			1274
Uploaded Affidavit शपथ पत्र अपलोड किया			
Does The Water Supply In The Well Area Come Through Pipe Water Supply? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No		
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M^3) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी०^3)		6300.00	
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-75-0008160	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	16/04/2021
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	15/04/2075	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	

Type of MSME एमएसएमई का प्रकार	Micro	

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars Furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incc investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अ

I Agree/मैं सहमत हूं ☐

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

FORM 1(A)/फॉर्म 1(ए)

[See rule 6(1)/नियम 6(1) देखें]

APPLICATION FOR REGISTRATION OF PROPOSED WELL
प्रस्तावित कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का यूआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	N/A
Application Date आवेदन तिथि		N/A	
Name of the Owner स्वामी का नाम	VEDANT CHOPRA		
Mobile No. मोबाइल नंबर	7838790501	Email ID. ईमेल आईडी	chopravt@gmail.com
Date of Birth जन्मतिथि	12/10/1996	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5324-2878-1434	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	👁
House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	B-20/41B, Bhelupura		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	VARANASI	State राज्य	Uttar Pradesh
District जनपद	VARANASI	Pin Code पिन कोड	221010
Company Name कंपनी का नाम	Wellop Brewing Pvt Ltd	Company Address कंपनी का पता	Village Gulrahwa, Lohra, Sonbhadra

Details of Proposed Well
प्रस्तावित कूप का विवरण

District जनपद	Sonbhadra	Block ब्लॉक	ROBERTSGANJ
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	2290	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	👁
Location Coordinates स्थान निर्देशांक	24.871531, 83.083508	Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	👁

Particulars of The Proposed Well
प्रस्तावित कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	13/09/2023	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)			
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	7.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	150.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)

1	90.00	100.00		10.00	150.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	120.00	Whether there has been any adverse report regarding water quality of well in the proposed area? क्या प्रतावित क्षेत्र में खोदे जाने वाले कूप की जल गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	55.00		

Details of Proposed Pumping Device
प्रस्तावित पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	4.32
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	3.00	Length of Section Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	100.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	13/09/2023

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Bulk User	Daily Running Hours दैनिक उपयोग (घंटे में)	1.00
Total Running Days कुल उपयोग (दिनों में)	365	Annual Running Hours वार्षिक उपयोग (घंटे में)	365.00
Maximum Allowable Annual Extraction of Ground Water:			1460
Uploaded Affidavit शपथ पत्र अपलोड किया			
Does The Water Supply In The Well Area Come Through Pipe Water Supply? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No		
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	this well is used for cafeteria
Capacity of Structure, Constructed for Rain Water Harvesting (M^3) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी०^3)		6300.00	
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-75-0008160	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	16/04/2021
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	31/03/2036	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	
Type of MSME एमएसएमई का प्रकार	Micro		

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars Furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं ☐

Edit/संशोधित करें Final Submit/अंतिम रूप से दर्ज करें Back

All Fee Payment Details for Unit Id - Unit Name : UPSWP20288069106 - Wallop Brewing Pvt Ltd

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Registration of User for Abstraction of Ground Water	5000	UP01524011915120831	ID : 212123197 2024-01-19 15:12:42	Paid

Close

All Fee Payment Details for Unit Id - Unit Name : UPSWP20288069107 - WALLOP BREWING PVT LTd

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Registration of User for Abstraction of Ground Water	5000	UP01524020423373956	ID : 225546094 2024-02-04 23:39:38	Paid

Close

	Wallop Brewing Pvt Ltd	Doc No	WBC/SW/015
		Isuue Date	10-Oct-2023
	Flow Meter - Log Sheet	Rev No :	1

Flowmeter : 01 Location : Tubewell : 01 Dept : WTP

Sr No : 2208033 Type: Electromagnetic

Sl No	Date	Meter Reading		Water supplied (B - A)	Remarks	Signature
		Opening (A)	Closing (B)			
1	19-Oct-2023	0	2270	2270		Bajarangi
2	22-Oct-2023	2270	5432	3162		Bajarangi
3	29-Oct-2023	5432	10684	5252		Bajarangi
4	1-Nov-2023	10684	14201	3517		Bajarangi
5	2-Nov-2023	14201	18379	4178		Bajarangi
6	8-Nov-2023	18379	29364	10985		Bajarangi
7	9-Nov-2023	29364	73195	43831		Bajarangi
8	10-Nov-2023	73195	105161	31966		Bajarangi
9	11-Nov-2023	105161	110609	5448		Bajarangi
10	17-Nov-2023	110609	115896	5287		Bajarangi
11	20-Nov-2023	115896	117658	1762		Bajarangi
12	23-Nov-2023	117658	132397	14739		Bajarangi
13	24-Nov-2023	132397	142083	9686		Bajarangi
14	27-Nov-2023	142083	148214	6131		Bajarangi
15	30-Nov-2023	148214	154612	6398		Bajarangi
16	1-Dec-2023	154612	168303	13691		Bajarangi
17	7-Dec-2023	168303	177880	9577		Bajarangi
18	8-Dec-2023	177880	182454	4574		Bajarangi
19	10-Dec-2023	182454	185928	3474		Bajarangi
20	11-Dec-2023	185928	190555	4627		Bajarangi
21	12-Dec-2023	190555	224435	33880		Bajarangi
22	13-Dec-2023	224435	264664	40229		Bajarangi
23	14-Dec-2023	264664	291235	26571		Bajarangi
24	19-Dec-2023	291235	319172	27937		Bajarangi
25	24-Dec-2023	319172	333262	14090		Bajarangi
26	29-Dec-2023	333262	338617	5355		Bajarangi
27	14-Jan-2024	338617	346542	7925		Bajarangi
28	19-Jan-2024	346542	352142	5600		Bajarangi
29	23-Jan-2024	352142	364804	12662		Bajarangi
30	24-Jan-2024	364804	389136	24332		Bajarangi
31	27-Jan-2024	389136	394072	4936		Bajarangi
32	29-Jan-2024	394072	403158	9086		Bajarangi
33	4-Feb-2024	403158	408392.00	5234		Bajarangi

PREPARED BY :	CHECKED BY:	APPROVED BY :

	Wallop Brewing Pvt Ltd	Doc No	WBC/SW/015
		Isuue Date	10-Oct-2023
	Flow Meter - Log Sheet	Rev No :	1

Flowmeter : 02 Location : Tubewell : 02 Dept : WTP

Sr No : 2208036 Type: Electromagnetic

Sl No	Date	Meter Reading		Water supplied (B-A)	Remarks	Signature
		Opening (A)	Closing (B)			
1	20-Oct-2023	0	2540	2270		Bajarangi
2	22-Oct-2023	2540	4390	1850		Bajarangi
3	27-Oct-2023	4390	8460	4070		Bajarangi
4	3-Nov-2023	8460	15390	6930		Bajarangi
5	5-Nov-2023	15390	17410	2020		Bajarangi
6	6-Nov-2023	17410	20272	2862		Bajarangi
7	12-Nov-2023	20272	25618	5346		Bajarangi
8	14-Nov-2023	25618	36111	10493		Bajarangi
9	21-Nov-2023	36111	39438	3327		Bajarangi
10	27-Nov-2023	39438	44810	5372		Bajarangi
11	28-Nov-2023	44810	49646	4836		Bajarangi
12	1-Dec-2023	49646	52917	3271		Bajarangi
13	3-Dec-2023	52917	55245	2328		Bajarangi
14	4-Dec-2023	55245	57492	2247		Bajarangi
15	14-Dec-2023	57492	61629	4137		Bajarangi
16	23-Dec-2023	61629	62991	1362		Bajarangi
17	24-Dec-2023	62991	68133	5142		Bajarangi
18	26-Dec-2023	68133	71228	3095		Bajarangi
19	28-Dec-2023	71228	75052	3824		Bajarangi
20	2-Jan-2024	75052	76584	1532		Bajarangi
21	8-Jan-2024	76584	79538	2954		Bajarangi
22	11-Jan-2024	79538	86975	7437		Bajarangi
23	12-Jan-2024	86975	88396	1421		Bajarangi
24	17-Jan-2024	88396	90357	1961		Bajarangi
25	19-Jan-2024	90357	92581	2224		Bajarangi
26	27-Jan-2024	92581	98156	5575		Bajarangi
27	29-Jan-2024	98156	99173	1017		Bajarangi
28	30-Jan-2024	99173	102533	3360		Bajarangi
29	2-Feb-2024	102533	104218	1685		Bajarangi

PREPARED BY :	CHECKED BY:	APPROVED BY :

FORM B-16
[See Rule 53(912)]

Register of beer manufactured, issued and balance remaining in store in the brewery

Date	Balance at beginning of day		Quantity manufactured		Issues Details					Balance at close of day		Remarks if any
	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Total	Place to whom consigned	Place to which consigned	Campai Strong	Campai Wit	
01 Oct	653	844	0	0	0	0	0	-	-	653	844	
02 Oct	653	844	0	0	0	0	0	-	-	653	844	
03 Oct	653	844	0	0	0	0	0	-	-	653	844	
04 Oct	653	844	0	0	0	0	0	-	-	653	844	
05 Oct	653	844	0	0	0	0	0	-	-	653	844	
06 Oct	653	844	0	0	0	0	0	-	-	653	844	
07 Oct	653	844	0	0	0	0	0	-	-	653	844	
08 Oct	653	844	0	0	0	0	0	-	-	653	844	
09 Oct	653	844	0	0	0	0	0	-	-	653	844	
10 Oct	653	844	0	0	0	0	0	-	-	653	844	
11 Oct	653	844	0	0	0	0	0	-	-	653	844	
12 Oct	653	844	0	0	100	0	100	Azamgarh	Anchal Jaiswal	553	844	
13 Oct	553	844	0	0	0	0	0	-	-	553	844	
14 Oct	553	844	0	0	0	0	0	-	-	553	844	
15 Oct	553	844	0	0	0	0	0	-	-	553	844	
16 Oct	553	844	0	0	0	0	0	-	-	553	844	
17 Oct	553	844	0	0	0	0	0	-	-	553	844	
18 Oct	553	844	0	0	0	0	0	-	-	553	844	
19 Oct	553	844	0	0	0	0	0	-	-	553	844	
20 Oct	553	844	0	0	0	0	0	-	-	553	844	
21 Oct	553	844	0	0	0	0	0	-	-	553	844	
22 Oct	553	844	0	0	0	0	0	-	-	553	844	
23 Oct	553	844	0	0	0	0	0	-	-	553	844	
24 Oct	553	844	0	0	0	0	0	-	-	553	844	
25 Oct	553	844	0	0	0	0	0	-	-	553	844	
26 Oct	553	844	0	0	0	0	0	-	-	553	844	
27 Oct	553	844	0	0	0	0	0	-	-	553	844	
28 Oct	553	844	0	0	0	0	0	-	-	553	844	
29 Oct	553	844	0	0	0	0	0	-	-	553	844	
30 Oct	553	844	0	0	0	0	0	-	-	553	844	
31 Oct	553	844	0	0	0	0	0	-	-	553	844	
		Total-	0	0	100	0	100	0	0			
01 Nov	553	844	0	0	0	0	0	-	-	553	844	

FORM B-16
[See Rule 53(912)]

Register of beer manufactured, issued and balance remaining in store in the brewery

Date	Balance at beginning of day		Quantity manufactured		Issues Details					Balance at close of day		Remarks if any
	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Total	Place to whom consigned	Place to which consigned	Campai Strong	Campai Wit	
02 Nov	553	844	0	0	0	0	0	-	-	553	844	
03 Nov	553	844	0	0	0	0	0	-	-	553	844	
04 Nov	553	844	0	0	0	0	0	-	-	553	844	
05 Nov	553	844	0	0	0	0	0	-	-	553	844	
06 Nov	553	844	0	0	65	40	105	Varanasi	Ashok Kumar Jaiswal	488	804	
06 Nov	488	804	0	0	70	30	100	Varanasi	Saurabh Jaiswal	418	774	
07 Nov	418	774	0	0	0	0	0	-	-	418	774	
08 Nov	418	774	0	0	0	0	0	-	-	418	774	
09 Nov	418	774	400	0	0	0	0	-	-	818	774	
10 Nov	818	774	0	300	105	0	105	Kanpur Nagar	SHATENDRA KATIYAR	713	1074	
10 Nov	713	1074	0	0	10	40	50	Kanpur Nagar	Sapna Jaiswal	703	1034	
10 Nov	703	1034	0	0	37	15	52	Allahabad	Rajat Kumar Singh	666	1019	
10 Nov	666	1019	0	0	80	20	100	Allahabad	Amit Agrwal	586	999	
11 Nov	586	999	0	0	100	60	160	Varanasi	Nitu Jaiswal	486	939	
11 Nov	486	939	0	0	110	100	210	Gorkhapur	Sunil Jaiswal	376	839	
13 Nov	376	839	0	0	0	0	0	-	-	376	839	
14 Nov	376	839	0	0	0	0	0	-	-	376	839	
15 Nov	376	839	0	0	25	25	50	Gaziabad	Mithilesh Garg	351	814	
15 Nov	351	814	0	0	30	70	100	Gaziabad	Mithilesh Garg	321	744	
16 Nov	321	744	0	0	0	0	0	-	-	321	744	
17 Nov	321	744	0	0	0	0	0	-	-	321	744	
18 Nov	321	744	0	0	0	0	0	-	-	321	744	
19 Nov	321	744	0	0	0	0	0	-	-	321	744	
20 Nov	321	744	0	0	65	40	105	Lucknow	Ashok Kumar	256	704	
21 Nov	256	704	0	0	0	0	0	-	-	256	704	
22 Nov	256	704	0	0	150	0	150	Azamgarh	Anchal Jaiswal	106	704	
22 Nov	106	704	652	0	50	0	50	Azamgarh	AVEZ AHMAD	708	704	
23 Nov	708	704	0	0	0	0	0	-	-	708	704	
24 Nov	708	704	0	0	0	0	0	-	-	708	704	
25 Nov	708	704	0	0	0	0	0	-	-	708	704	
26 Nov	708	704	0	0	0	0	0	-	-	708	704	
27 Nov	708	704	0	0	0	0	0	-	-	708	704	
28 Nov	708	704	0	0	0	0	0	-	-	708	704	

FORM B-16
[See Rule 53(912)]

Register of beer manufactured, issued and balance remaining in store in the brewery

Date	Balance at beginning of day		Quantity manufactured		Issues Details					Balance at close of day		Remarks if any
	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Total	Place to whom consigned	Place to which consigned	Campai Strong	Campai Wit	
29 Nov	708	704	0	207	0	0	0	-	-	708	911	
30 Nov	708	911	0	0	0	0	0	-	-	708	911	
		Total-	1052	507	897	440	1337	0	0			
01 Dec	708	911	0	0	0	0	0	-	-	708	911	
02 Dec	708	911	0	0	0	0	0	-	-	708	911	
03 Dec	708	911	0	0	0	0	0	-	-	708	911	
04 Dec	708	911	0	0	50	10	60	Meerut	Anita Gupta	658	901	
04 Dec	658	901	0	0	140	10	150	Meerut	Rajindra Singh Chadha	518	891	
05 Dec	518	891	0	0	0	0	0	-	-	518	891	
06 Dec	518	891	0	0	0	0	0	-	-	518	891	
07 Dec	518	891	0	0	135	15	150	Gaziabad	Deepali Rastogi	383	876	
08 Dec	383	876	0	0	75	25	100	Noida	RAJINDER CHADHA	308	851	
08 Dec	308	851	0	0	30	20	50	Noida	RAJINDER CHADHA	278	831	
09 Dec	278	831	0	0	0	0	0	-	-	278	831	
10 Dec	278	831	0	0	0	0	0	-	-	278	831	
11 Dec	278	831	0	0	0	0	0	-	-	278	831	
12 Dec	278	831	0	0	0	0	0	-	-	278	831	
13 Dec	278	831	0	0	0	0	0	-	-	278	831	
14 Dec	278	831	0	0	0	0	0	-	-	278	831	
15 Dec	278	831	0	0	0	0	0	-	-	278	831	
16 Dec	278	831	0	0	0	0	0	-	-	278	831	
17 Dec	278	831	0	0	0	0	0	-	-	278	831	
18 Dec	278	831	0	0	0	0	0	-	-	278	831	
19 Dec	278	831	0	0	0	0	0	-	-	278	831	
20 Dec	278	831	0	0	0	0	0	-	-	278	831	
21 Dec	278	831	0	0	0	0	0	-	-	278	831	
22 Dec	278	831	540	0	100	50	150	Agra	Tejpal Singh	718	781	KEG ALSO
23 Dec	718	781	0	0	70	30	100	Varanasi	Dheeraj Agnihotri	648	751	
24 Dec	648	751	0	0	0	0	0	-	-	648	751	
25 Dec	648	751	0	0	0	0	0	-	-	648	751	
26 Dec	648	751	0	0	0	0	0	-	-	648	751	
27 Dec	648	751	0	0	0	0	0	-	-	648	751	
28 Dec	648	751	0	0	0	0	0	-	-	648	751	

FORM B-16
[See Rule 53(912)]

Register of beer manufactured, issued and balance remaining in store in the brewery

Date	Balance at beginning of day		Quantity manufactured		Issues Details					Balance at close of day		Remarks if any
	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Total	Place to whom consigned	Place to which consigned	Campai Strong	Campai Wit	
29 Dec	648	751	0	0	200	0	200	Muradabad	JASBIR kAUR	448	751	
30 Dec	448	751	0	0	0	0	0	-	-	448	751	
31 Dec	448	751	0	0	0	0	0	-	-	448	751	
			540	0	800	160	960	0	0	14869	27208	0
01 Jan	448	751	0	0	0	0	0	-	-	448	751	
02 Jan	448	751	0	0	0	0	0	-	-	448	751	
03 Jan	448	751	0	0	0	0	0	-	-	448	751	
04 Jan	448	751	0	0	0	0	0	-	-	448	751	
05 Jan	448	751	0	0	0	0	0	-	-	448	751	
06 Jan	448	751	0	0	70	30	100	Varanasi	Dheeraj Agnihotri	378	721	
07 Jan	378	721	0	0	0	0	0	-	-	378	721	
08 Jan	378	721	0	0	0	0	0	-	-	378	721	
09 Jan	378	721	0	0	0	0	0	-	-	378	721	
10 Jan	378	721	0	0	0	0	0	-	-	378	721	
11 Jan	378	721	0	0	0	0	0	-	-	378	721	
12 Jan	378	721	0	0	0	0	0	-	-	378	721	
13 Jan	378	721	0	0	0	0	0	-	-	378	721	
14 Jan	378	721	0	0	0	0	0	-	-	378	721	
15 Jan	378	721	0	0	60	0	60	Chandauli	Rishi Patel	318	721	
16 Jan	318	721	0	0	0	0	0	-	-	318	721	
17 Jan	318	721	0	0	0	0	0	-	-	318	721	
18 Jan	318	721	0	0	150	0	150	Azamgarh	Anchal Jaiswal	168	721	
18 Jan	168	721	0	0	0	20	20	Azamgarh	Anchal Jaiswal	168	701	
18 Jan	168	701	0	0	50	0	50	Azamgarh	AVEZ AHMAD	118	701	
19 Jan	118	701	0	0	0	0	0	-	-	118	701	
20 Jan	118	701	0	0	0	0	0	-	-	118	701	
21 Jan	118	701	0	0	0	0	0	-	-	118	701	
22 Jan	118	701	0	0	0	0	0	-	-	118	701	
23 Jan	118	701	0	0	0	0	0	-	-	118	701	
24 Jan	118	701	665	0	0	0	0	-	-	783	701	
25 Jan	783	701	0	0	0	0	0	-	-	783	701	
26 Jan	783	701	0	0	0	0	0	-	-	783	701	
27 Jan	783	701	0	0	0	0	0	-	-	783	701	

FORM B-16
[See Rule 53(912)]

Register of beer manufactured, issued and balance remaining in store in the brewery

Date	Balance at beginning of day		Quantity manufactured		Issues Details					Balance at close of day		Remarks if any
	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Campai Strong	Campai Wit	Total	Place to whom consigned	Place to which consigned	Campai Strong	Campai Wit	
28 Jan	783	701	0	0	0	0	0	-	-	783	701	
29 Jan	783	701	0	0	0	0	0	-	-	783	701	
30 Jan	783	701	0	0	50	150	200	Noida	Kulbir Singh	733	551	
30 Jan	733	551	0	0	120	80	200	Noida	RAJINDER CHADHA	613	471	
31 Jan	613	471	0	0	0	0	0	-	-	613	471	
			665	0	500	280	780	0	0			
01 Feb	613	471	0	0	0	0	0	-	-	613	471	
02 Feb	613	471	0	0	0	0	0	-	-	613	471	
03 Feb	613	471	0	0	0	0	0	-	-	613	471	
04 Feb	613	471	0	0	0	0	0	-	-	613	471	
05 Feb	613	471	0	0	0	0	0	-	-	613	471	
06 Feb	613	471	0	0	80	20	100	Prayagraj	Aapar Rastogi	533	451	
06 Feb	533	451	0	0	35	15	50	Prayagraj	Kunwar jai Singh	498	436	
06 Feb	498	436	0	0	50	0	50	Prayagraj	Bhanuj Varshney	448	436	
07 Feb	448	436	0	0	0	0	0	-	-	448	436	
08 Feb	448	436	0	0	0	0	0	-	-	448	436	
09 Feb	448	436	0	0	70	30	100	Varanasi	Nitu Jaiswal	378	406	
09 Feb	378	406	0	0	70	30	100	Varanasi	Saurabh Jaiswal	308	376	
10 Feb	308	376	0	0	75	75	150	Lucknow	Rajiv Gupta	233	301	
11 Feb	233	301	0	0	0	0	0	-	-	233	301	
12 Feb	233	301	0	0	0	0	0	-	-	233	301	

330 ml

Wallop Brewing Pvt. Ltd.

माह - मार्च 23

FORM B-16
[See Rule 53(912)]

Register of beer manufactured, issued and balance remaining in store in the brewery

Date	Balance at beginning of day			Quantity manufactured			Issues Details						Balance at close of day			Remarks if any
	Campai Strong	Campai Wit		Campai Strong	Campai Wit		Campai Strong	Campai Wit		Total	Place to whom consigned	Place to which consigned	Campai Strong	Campai Wit		
21.3.23	—	—	—	616	–	–	–	–	–	–	–	–	616	–	–	1st production
22.3.23	616	–	–	–	–	–	–	–		–		–	616	–	–	
23.3.23	616	–	–	–	–	–	–	–	–	–	–	–	616	–	–	–
24.3.23	616	–	–	–	544	–	500	500	–	1000	Lucknow	Satyanarayan Upadhyay	116	44	–	–
25.3.23	116	44	–	–	–	–	–	–	–	–	–	–	116	44		
26.3.23	116	44	–	–	–	–	–	–	–	–	–	–	116	44		
27.3.23	116	44	–	–	–	–	–	–	–	–	–	–	116	44		
28.3.23	116	44	–	–	–	–	–	–	–	–	–	–	116	44		
29.3.23	116	44	–	–	–	–	–	–	–	–	–	–	116	44		
30.3.23	116	44	–	–	–	–	–	–	–	–	–	–	116	44		
31.3.23	116	44	–	–	–	–	–	–	–	–	–	–				
													116	44		
			योग	– 616	544		500	500		1000						

नोट - चालित वित्तिय वर्ष में माह मार्च 23 में ~~सर्वप्रथम~~ बार 330 ml की भराई की गयी है।

123

78

DEPARTMENT OF EXCISE
UTTAR PRADESH

WHOLESALE50501-20230324121824194

Indent Details

Indent Date	24-Mar-2023	**Indent No**	WHOLESALE50501-20230324121824194
Status	SUBMITTED		

Consignee Unit Details		**Consignor Unit Details**	
License Type	FL2B	**License Type**	FL3
Unit Type	WHOLESALE	**Unit Type**	BOTTELING
Unit Name	SATYANARAYAN UPADHYAY	**Unit Name**	Wallop Brewing Private Limited
Unit Address	413/308 TRANSPORT NAGAR NAGAR NIGAM LUCKNOWSarojani NagarLUCKNOW9226012	**Unit Address**	
District	LUCKNOW	**District**	SONBHADRA

S. No	Brand	Liquor Type	Liquor Sub Type	Description	Packaging Size	Packaging Type	No of Cases / Monocartons	No of Bottles per case	No of Bottles
1	Campai Strong	Beer	Strong	Crafted Strong Beer	330 ML	Glass Bottle	500 /	24	12000

Total No of Cases Requested	500	**Total No. of Monocartons Requested**	0
Total No. of Bottles Requested	12000	**Total Bulk Litres**	3960.0

Annexure 8

कार्यालय
सीनियर जियोफिजिसिस्ट,
भूगर्भ जल विभाग, जियोफिजिकल सर्वे खण्ड,
मीरजापुर।

पत्रांक– /भू0ज0वि0जि0स0ख0मी0 / ज0भू0ज0प्र0स0 / 2023–24 / मीरजापुर दिनांक: 16/2/24

विषयः मैसर्स वैलप ब्रेविंग कम्पनी, सोनभद्र के सम्बन्ध में।

जिलाधिकारी महोदय, जनपद–सोनभद्र।

महोदय, उपरोक्त विषयक पत्र संख्या–G000875/W-132Z/CTE/SBD/2023 दिनांक–22.11.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत भूगर्भ जल विभाग से संबंधित बिन्दुओं पर अग्रिम कार्यवाही किए जाने के निर्देश प्राप्त हुए थे। तत्क्रम में नोडल अधिकारी द्वारा दिनांक 10/01/2024 को अधिनियम के अन्तर्गत मेसर्स वैलप ब्रेविंग कम्पनी, सोनभद्र को नोटिस जारी किया गया। जिसके क्रम में दिनांक 19/01/2024 को ई–मेल द्वारा मेसर्स वैलप ब्रेविंग कम्पनी से बिंदुवार अनुपालन आख्या फोटोग्राफ सहित प्राप्त हुआ (सुलभ संदर्भ हेतु संलग्न)।

उक्त के क्रम में प्राप्त आख्या में निरीक्षण के दौरान उठाई गई आपत्तियों का निस्तारण किया गया है। अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

(पुनीत मौर्या)
सीनियर जियोफिजिसिस्ट /
नोडल अधिकारी वेब पोर्टल

पत्रांक–416 /भू0ज0वि0जि0स0ख0मी0 / ज0भू0ज0प्र0स0 / 2023–24 तादिनांक–

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है–

1– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

(पुनीत मौर्या)
सीनियर जियोफिजिसिस्ट /
नोडल अधिकारी वेब पोर्टल

WALLOP BREWING PVT. LTD.

सेवा में,

सीनियर जियोफिजिसिस्ट / नोडल अधिकारी वेब पोर्टल,
जिला भूगर्भ जल प्रबन्धन परिषद, सोनभद्र।
भूगर्भ जल विभाग, जियोफिजिकल सर्वे खण्ड मीरजापुर।

महोदय,

कृपया अपने कार्यालय के पत्र संख्या–380 / जि0भू0वि0जि0स0ख0मी0 / जि0भू0प्र0प0स0 / 2023–24 मीरजापुर दिनांक 10.01.2024, का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा दिनांक 09.10.2023 को कम्पनी के स्थलीय निरीक्षण में क्रम में उठायी गयी आपत्तियों को निस्तारण के सम्बन्ध अनुपालन आख्या वॉछित है।

उपरोक्त पत्र के माध्यम से दिनांक 09.10.2023 को कम्पनी के स्थलीय निरीक्षण में क्रम में उठायी गयी आपत्तियों का तत्काल संज्ञान लेते हुए उठायी गयी आपत्तियों के निस्तारण का पूर्ण प्रयास किया गया है। उठायी गयी आपत्तियों के निस्तारण के सम्बन्ध अनुपालन आख्या निम्नवत् है:–

क्र0सं0	निरीक्षण में उठायी गयी आपत्तियाँ	अनुपालन आख्या
1	निरीक्षण के समय पाये गये 01 अतिरिक्त बोरवेल (अनापत्ति अप्राप्त) हेतु भूगर्भ विभाग, उ0प्र0 से अनापत्ति प्रमाण–पत्र प्राप्त किया जाना।	01 अतिरिक्त बोरवेल के अनापत्ति प्रमाण पत्र हेतु आवेदन किया जा चुका है।
2	इलेक्ट्रोमैग्नेटिक फ्लो मीटर की स्थापना का कार्य।	इलेक्ट्रोमैग्नेटिक फ्लो मीटर की स्थापना की जा चुकी है जो वर्तमान में पूर्णरूप से क्रियाशील है।
3	रेन वाटर हार्वेस्टिंग के 12 अदद रिचार्ज बोर अनकवर्ड एवं अक्रियाशील पाये गये। रेन वाटर हार्वेस्टिंग प्रणाली–छत के नीचे उतरे डाऊन पाइप्स किन्ही भी रिचार्ज से जुड़े हुए नही पाये गये।	रेन वाटर हार्वेस्टिंग प्रणाली के अन्तर्गत बनाये गये समस्त 12 अदद रिचार्ज बोर की साफ–सफाई कराते हुए उन्हें कवर्ड भी किया जा चुका है जो वर्तमान में पूर्णरूप से क्रियाशील है।
4	भूगर्भ जल विभाग, उत्तर प्रदेश से भूजल दोहन के सापेक्ष प्राप्त कूप के अनापत्ति प्रमाण का रजिस्ट्रीकरण नही कराया पाया गया।	उद्योग को इस विषय में जानकारी न होने के कारण, रजिस्ट्रीकरण समय से नही करा पाया गया। वर्तमान में भूगर्भ जल विभाग के पोर्टल पर रजिस्ट्रीकरण हेतु आवेदन कर दिया गया है।

भवदीय

WALLOP BREWING PVT. LTD.

DIRECTOR

वेदान्त चोपड़ा
डायरेक्टर
वौल्लप ब्रुविंग प्रा0लि0, ग्राम–गुलरहवा, लोहरा, सोनभद्र

+91 96955 99914
care@wallopbc.com
wallopbc.com

City Office Address:
B-20/41B, Bhelupura,
Varanasi, UP - 221001

Brewery Address:
Gulrahwa Village, Lohra,
Sonbhadra, UP - 231216

127

FLOWMETER -2

FLOWMETER -01

कार्यालय
सीनियर जियोफिजिसिस्ट,
भूगर्भ जल विभाग, जियोफिजिकल सर्वे खण्ड,
मीरजापुर।

पत्रांक–416 /भू0ज0वि0जि0स0खं0मी0 / ज0भू0ज0प्र0स0 / 2023–24 / मीरजापुर दिनांक: 16/2/2024

विषयः मैसर्स वैलप ब्रेविंग कम्पनी, सोनभद्र के सम्बन्ध में।

जिलाधिकारी महोदय, जनपद–सोनभद्र।

महोदय, उपरोक्त विषयक पत्र संख्या–G000875/W-132Z/CTE/SBD/2023 दिनांक–22.11.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत भूगर्भ जल विभाग से संबंधित बिन्दुओं पर अग्रिम कार्यवाही किए जाने के निर्देश प्राप्त हुए थे। तत्क्रम में नोडल अधिकारी द्वारा दिनांक 10/01/2024 को अधिनियम के अन्तर्गत मेसर्स वैलप ब्रेविंग कम्पनी, सोनभद्र को नोटिस जारी किया गया। जिसके क्रम में दिनांक 19/01/2024 को ई–मेल द्वारा मेसर्स वैलप ब्रेविंग कम्पनी से बिंदुवार अनुपालन आख्या फोटोग्राफ सहित प्राप्त हुआ (सुलभ संदर्भ हेतु संलग्न)।

उक्त के क्रम में प्राप्त आख्या में निरीक्षण के दौरान उठाई गई आपत्तियों का निस्तारण किया गया है। अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

(पुनीत मौर्या)
सीनियर जियोफिजिसिस्ट /
नोडल अधिकारी वेब पोर्टल

पत्रांक– /भू0ज0वि0जि0स0खं0मी0 / ज0भू0ज0प्र0स0 / 2023–24 तादिनांक–

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है–
1– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

(पुनीत मौर्या)
सीनियर जियोफिजिसिस्ट /
नोडल अधिकारी वेब पोर्टल

Annexure 9

कार्यालय प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग, रामनगर, वाराणसी

पत्रांक : 1964 /31/वन्दो0 रामनगर, दिनांक, अक्टूबर 27 2023

सेवा में,

वेदान्त चोपड़ा,
वौल्लप ब्रुविंग प्रा0लि0, गुलरहवा,
ग्राम–लोहरा, सोनभद्र।

विषय : यवासनी की स्थापना हेतु वन्य जीव विहार/इको सेन्सिटिव जोन से अनापत्ति प्रमाण पत्र प्रदान करने के सम्बन्ध में।

सन्दर्भ : आपका पत्र दिनांक 16.06.2022

उपरोक्त सन्दर्भित पत्र के माध्यम से आप द्वारा वौल्लप ब्रुविंग प्रा0लि0, गुलरहवा, ग्राम–लोहरा, जनपद–सोनभद्र में यवासवनी की स्थापना हेतु वन्य जीव विहार/इको सेन्सिटिव जोन से अनापत्ति प्रमाण पत्र का माँग प्रस्तुत किया गया है, जिसके क्रम में अवगत कराना है कि क्षेत्रीय वन अधिकारी, जयमोहनी रेंज की रिपोर्ट पत्रांक 183/37–1, दिनांक 27.10.2023 द्वारा अवगत कराया गया है कि यवासवनी (बियर फैक्ट्री) के वन क्षेत्र की वास्तविक दूरी 162 मीटर है। यवासवनी (बियर फैक्ट्री) से निकटस्थ वन क्षेत्र सीमा का जी0पी0एस0 एवं सेंचुरी क्षेत्र तथा इको सेन्सिटिव जोन का जी0पी0एस0 व दूरी निम्नवत है –

1. प्रस्तावित स्थल से वन क्षेत्र का जी0पी0एस0 अक्षांश–24 52 20.07 व देशान्तर–83 05 06.49
2. प्रस्तावित स्थल से वन्य जीव विहार की वास्तविक दूरी – 2825 मीटर है तथा जी0पी0एस0 अक्षांश–24 53 07.24 व देशान्तर–83 06 26.19
3. प्रस्तावित स्थल से इको सेन्सिटिव जोन की वास्तविक दूरी – 1820 मीटर है तथा जी0पी0एस0 अक्षांश–24 53 03.64 व देशान्तर–83 05 42.96

(रणवीर मिश्र),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

पत्रांक _____/_____ उक्तदिनांकित।

प्रतिलिपि उप प्रभागीय वनाधिकारी, नौगढ़ उप प्रभाग को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रतिलिपि क्षेत्रीय वन अधिकारी, जयमोहनी रेंज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(रणवीर मिश्र),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

कार्यालय प्रभागीय वनाधिकारी, कैमूर वन्य जीव प्रभाग, मिर्जापुर।
पत्र संख्या- 3204 / 33-1 दिनांक, मिर्जापुर,जून 22 2021.

सेवा में,

श्री वेदान्त चोपड़ा मैनेजिंग डायरेक्टर,
पार्टनर वैलप ब्रेविंग कम्पनी वाराणसी।

विषय: बेवरी की स्थापना हेतु वन्य जीव विहार/इकोसेन्सिटिव जोन से अनापत्ति प्रमाण पत्र के सम्बन्ध में।

संदर्भ: वेलप ब्रेविंग का पत्र दिनांक 14–6–2021.

उपरोक्त विषयक संदर्भित पत्र द्वारा ग्राम गुलरहवा (लोहरा) जनपद सोनभद्र में ब्रेवरी स्थापित किये जाने हेतु वन्य जीव विहार/इकोसेन्सिटव जोन से अनापत्ति दिये जाने की अपेक्षा की गयी है। ब्रेवरी स्थापित किये जाने हेतु प्रस्तावित स्थल का जी0पी0एस0 N 24 52 11.8 E83 04 7.4 दर्शाया गया है।

उक्त के कम में अवगत कराना है कि प्रस्तावित स्थल कैमूर वन्य जीव विहार के इकोसेन्सिटिव जोन निर्धारित सीमा 01 किमी0 के बाहर है।

(आशुतोष जायसवाल)
प्रभागीय वनाधिकारी
कैमूर वन्य जीव प्रभाग, मीरजापुर।

Annexure 10

कार्यालय प्रभागीय वनाधिकारी, काशी वन्य जीव प्रभाग, रामनगर, वाराणसी

पत्रांक : 3697 /10केस रामनगर, दिनांक, फरवरी 15 ,2024

सेवा में,

क्षेत्रीय निदेशक,
केन्द्रीय प्रदूषण नियन्त्रण बोर्ड,
क्षेत्रीय निदेशालय, पीकअप भवन,
विभूतिखण्ड, गोमतीनगर, लखनऊ–26010 उ0प्र0

विषय : **मा0 राष्ट्रीय अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–725/2023, बलिराम सिंह बनाम वैलोप ब्रिविंग प्रा0लि0 व अन्य में पारित आदेश दिनांक 18.12.2023 के सम्बन्ध में।**

सन्दर्भ : **प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ का पत्र संख्या–1803/10–1 (कोर्ट केस), दिनांक 11.01.2024 एवं दिनांक 15.02.2024 को आपसे हुई दूरभाष पर वार्ता**

महोदय,

कृपया उपरोक्त सन्दर्भित पत्र, जिसकी प्रति आपको भी पृष्ठांकित है, का सन्दर्भ ग्रहण करने की कृपा करें। दिनांक 22.01.2024 को विषयक प्रकरण में वीडियो कान्फ्रेसिंग के माध्यम से हुई बैठक के उपरान्त प्रकरण में अवगत कराना है कि वैल्लप ब्रविंग प्रा0लि0 गुलरहवा, ग्राम–लोहरा, जनपद–सोनभद्र में यवासवनी (बियर फैक्ट्री) की स्थापना स्थल से वन क्षेत्र से वास्तविक दूरी 162 मीटर तथा जी0पी0एस0 लोकेशन आक्षांश 24 52 20.07, देशान्तर 82 05 06.49 है।

प्रस्तावित स्थल से वन्य जीव विहार की वास्तविक दूरी 2825 मीटर है तथा जी0पी0एस0 लोकेशन आक्षांश 24.53 07.24, देशान्तर 83 06 26.19 है।

प्रस्तावित स्थल से ईको सेन्सिटिव जोन की वास्तविक दूरी 1820 मीटर है तथा जी0पी0एस0 लोकेशन आक्षांश 24 53 03.64, देशान्तर 83 05 42.96 है।

2. विगत 05 वर्षो में प्रश्नगत क्षेत्र में लेपर्ड के शिकार/मृत पाये जाने की कोई सूचना प्रकाश में नहीं आयी है। उल्लेखनीय है कि दिनांक 01.01.2019/02.01.20219 की रात्रि में जयमोहनी रेंज अन्तर्गत शिकारगंज कम्पाटमेंट नं0–17 में घायल अवस्था में तेन्दुआ/लेपर्ड पाया गया था, जिसे रेस्क्यू कर उपचार हेतु कानपुर प्राणि उद्यान नियमानुसार भेजा गाया था। उक्त वन अपराध/अवैध शिकार के विरूद्ध रेंज केस संख्या–18/2018–19, दिनांक 02.01.2019 अज्ञात अभियुक्तों के विरूद्ध इजरा किया गया था। जांच कार्यवाही के उपरान्त अभियुक्तों को चिन्हित कर प्रभागीय वनाधिकारी काशी वन्य जीव प्रभाग रामनगर वाराणसी के कार्यालय पत्र संख्या–7030/10–केस, दिनांक 13.06.2019 के माध्यम से आरोप पत्र मा0 न्यायालय में दाखिल किया गया है।

उक्त घटना दिनांक 01/02.01.2019 को संज्ञान में लेकर प्रायः स्थानीय वनाधिकारियों/कर्मचारियों द्वारा निरन्तर ऐसे संवेदनशील वन क्षेत्रों में क्षेत्र भ्रमण एवं गश्त आदि किया जाता है तथा स्थानीय स्थल पर अवैध शिकार की सूचना देने हेतु मुखबिरों को भी सक्रीय किया गया है। इसी का परिणाम है कि उपरोक्त घटना के पश्चात् विगत 05 वर्षो में अन्य कोई अवैध शिकार की घटना प्रकाश में नहीं आयी है। इसके अतिरिक्त प्रश्नगत क्षेत्र के आस–पास के ग्रामों की वन एवं वन्य जीव संरक्षण/संवर्द्धन के सम्बन्ध में व्यापक प्रचार–प्रसार कर उपरोक्त प्रकृति की घटना भविष्य में घटित न हो, उक्त का सक्रीय प्रयास किया जा रहा है।

भवदीय,

(दिलीप कुमार),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।

पत्रांक : 3697 उक्तदिनांकित।

प्रतिलिपि प्रधान मुख्य वन संरक्षक, वन्य जीव, उत्तर प्रदेश, लखनऊ महोदय को उपरोक्त सन्दर्भित पत्र के क्रम में सादर सूचनार्थ प्रेषित।

प्रतिलिपि मुख्य वन संरक्षक, वन्य जीव, पश्चिमी क्षेत्र, उ0प्र0 कानपुर महोदय को सादर सूचनार्थ प्रेषित।

(दिलीप कुमार),
प्रभागीय वनाधिकारी,
काशी वन्य जीव प्रभाग, रामनगर,
वाराणसी।